

DOCUMENT INFORMATION

FILE NAME : Ch_XIX_41_c

VOLUME : VOL-2

CHAPTER : Chapter XIX. Commodities

TITLE : 41. c). Food Aid Convention, 1999. London, 13 April
1999



FOOD AID CONVENTION, 1999

CONVENTION RELATIVE À L'AIDE ALIMENTAIRE DE 1999

**КОНВЕНЦИЯ ОБ ОКАЗАНИИ ПРОДОВОЛЬСТВЕННОЙ
ПОМОЩИ 1999 ГОДА**

CONVENIO SOBRE AYUDA ALIMENTARIA, 1999



United Nations

FOOD AID CONVENTION, 1999



UNITED NATIONS
1999

FOOD AID CONVENTION, 1999

PREAMBLE

The Parties to this Convention,

Having reviewed the Food Aid Convention, 1995 and its objective of securing at least 10 million tonnes of food aid annually in the form of grain suitable for human consumption, and wishing to confirm their desire to maintain international co-operation on food aid matters among member governments;

Recalling the Declaration on World Food Security and the World Food Summit Plan of Action adopted in Rome in 1996, in particular the commitment to achieve food security for all and to an ongoing effort to eradicate hunger;

Desiring to enhance the capacity of the international community to respond to food emergency situations and to improve world food security, through the assurance of supplies of food aid irrespective of world food price and supply fluctuations;

Recalling that, in their 1994 Marrakesh decision on measures concerning least-developed countries and net food-importing developing countries, Ministers of WTO member countries agreed to review the level of food aid established under the Food Aid Convention as further elaborated at the 1996 Singapore Ministerial Conference;

Recognising that the recipients and members have their own policies on food aid and related matters, and that the ultimate objective of food aid is the elimination of the need for food aid itself;

Desiring to improve the effectiveness and quality of food aid as a tool in support of food security in developing countries, particularly to alleviate poverty and hunger of the most vulnerable groups, and to improve member co-ordination and co-operation in the field of food aid;

HAVE AGREED on the following:

PART I — OBJECTIVES AND DEFINITIONS

ARTICLE I

Objectives

The objectives of this Convention are to contribute to world food security and to improve the ability of the international community to respond to emergency food situations and other food needs of developing countries by:

- (a) making appropriate levels of food aid available on a predictable basis, as determined by the provisions of this Convention;
- (b) encouraging members to ensure that the food aid provided is aimed particularly at the alleviation of poverty and hunger of the most vulnerable groups, and is consistent with agricultural development in those countries;
- (c) including principles for maximising the impact, the effectiveness and quality of the food aid provided as a tool in support of food security; and,

- (d) providing a framework for co-operation, co-ordination and information-sharing among members on food aid related matters to achieve greater efficiency in all aspects of food aid operations and better coherence between food aid and other policy instruments.

ARTICLE II

Definitions

- (a) Under this Convention, unless the context otherwise requires, any reference to:
- (i) "c.i.f." means cost, insurance and freight;
 - (ii) "Commitment" means the minimum amount of food aid to be provided annually by a member under Article III (e);
 - (iii) "Committee" means the Food Aid Committee referred to in Article XV;
 - (iv) "Contribution" means the amount of food aid provided and reported to the Committee by a member annually in accordance with the provisions of this Convention;
 - (v) "Convention" means the Food Aid Convention, 1999;
 - (vi) "DAC" means the Development Assistance Committee of OECD;
 - (vii) "Developing country" means any country or territory eligible to receive food aid under Article VII;
 - (viii) "Eligible product" means a product, referred to in Article IV, which may be provided as food aid by a member as its contribution under this Convention;
 - (ix) "Executive Director" means the Executive Director of the International Grains Council;
 - (x) "f.o.b." means free on board;
 - (xi) "Food" or "food aid" includes, as appropriate, a reference to seed for food crops;
 - (xii) "Member" means a party to this Convention;
 - (xiii) "Micronutrients" means vitamins and minerals used to fortify or complement food aid products which are eligible, under Article IV (c), to be counted as a member's contribution;
 - (xiv) "OECD" means the Organisation for Economic Co-operation and Development;
 - (xv) "Products of primary processing" include:
 - cereal flours;
 - cereal groats and cereal meal;
 - other worked cereal grains (e.g. rolled, flaked, polished, pearled and kibbled, but not further prepared) except husked, glazed, polished or broken rice;
 - germ of cereals, whole, rolled, flaked or ground;
 - bulgur; and
 - any other similar grain product which the Committee may decide;

- (xvi) "Products of secondary processing" include:
- macaroni, spaghetti and similar products; and
 - any other product, whose manufacture involves the use of a product of primary processing, which the Committee may decide;
- (xvii) "Rice" includes husked, glazed, polished or broken rice;
- (xviii) "Secretariat" means the Secretariat of the International Grains Council;
- (xix) "Tonne" means a metric ton of 1,000 kilograms;
- (xx) "Transport and other operational costs", as listed in Annex A, mean costs beyond the f.o.b. stage or, in the case of local purchases, beyond the point of purchase, associated with a food aid operation, which may be counted in whole or in part towards a member's contribution;
- (xxi) "Value" means the commitment of a member in a convertible currency;
- (xxii) "Wheat equivalent" means the amount of a member's commitment or contribution as evaluated in accordance with Article V;
- (xxiii) "WTO" means the World Trade Organization;
- (xxiv) "Year" means the period from 1 July to the following 30 June, unless otherwise stated.
- (b) Any reference in this Convention to a "Government" or "Governments" or "member" shall be construed as including a reference to the European Community (hereinafter referred to as the EC). Accordingly, any reference in this Convention to "signature" or to the "deposit of instruments of ratification, acceptance, or approval" or "an instrument of accession" or "a declaration of provisional application" by a Government shall, in the case of the EC, be construed as including signature or declaration of provisional application on behalf of the EC by its competent authority and the deposit of the instrument required by the institutional procedures of the EC to be deposited for the conclusion of an international agreement.
- (c) Any reference in this Convention to a "Government", or "Governments", or "member", shall be understood, where appropriate, to include a reference to any separate customs territory within the meaning of the General Agreement on Tariffs and Trade or of the Agreement Establishing The World Trade Organization.

PART II – CONTRIBUTIONS AND NEEDS

ARTICLE III

Quantities and Quality

- (a) Members agree to provide food aid to developing countries or the cash equivalent thereof in the minimum annual amounts specified in paragraph (e) below (hereinafter referred to as "the commitment").
- (b) The commitment of each member shall be expressed in either tonnes of wheat equivalent or in value or in a combination of tonnage and value. Members expressing their commitment in value terms shall also specify a guaranteed annual tonnage.

- (c) In the case of members expressing their commitment in value terms or in a combination of tonnage and value, the value may include the transport and other operational costs associated with the food aid operations.
- (d) Whether its commitment is expressed in tonnage, in value, or in a combination of tonnage and value, a member may also include an indicative value representing its total estimated cost, including the transport and other operational costs associated with the food aid operations.
- (e) Subject to the provisions of Article VI, the commitment of each member shall be:

Member	Tonnage ⁽¹⁾ (wheat equivalent)	Value ⁽¹⁾ (millions)	Total indicative value (millions)
Argentina	35,000	-	
Australia	250,000	-	A\$ 90 ⁽²⁾
Canada	420,000	-	C\$ 150 ⁽²⁾
European Community and its member States	1,320,000	€ 130 ⁽²⁾	€ 422 ⁽²⁾
Japan	300,000	-	
Norway	30,000	-	NOK 59 ⁽²⁾
Switzerland	40,000	-	
United States of America	2,500,000	-	US\$ 900-1,000 ⁽²⁾

⁽¹⁾ Members shall report their food aid operations in line with the relevant Rules of Procedure.

⁽²⁾ Includes transport and other operational costs.

- (f) Transport and other operational costs, when counted towards a member's commitment, must be incurred as part of a food aid operation which is also eligible to be counted towards a member's commitment.
- (g) In respect of transport and other operational costs, a member cannot count more than the acquisition cost of eligible products towards its commitment, except in the case of internationally recognised emergency situations.
- (h) Any member which has acceded to this Convention under paragraph (b) of Article XXIII shall be deemed to be listed in paragraph (e) of this Article, together with its commitment.
- (i) The commitment of an acceding member referred to in paragraph (h) of this Article shall not be less than 20,000 tonnes or an appropriate value as the Committee may approve. This will normally apply in full starting in the first year during which the country is deemed by the Committee to have acceded to the Convention. However, to facilitate the accession of Governments other than those referred to in paragraph (e) of this Article, the Committee may agree that an acceding member's commitment should be phased in over a period of not more than three years, provided that the commitment is at least 10,000 tonnes or an appropriate value in the first year, and increases by at least 5,000 tonnes a year or an appropriate value in each succeeding year.
- (j) All products provided as food aid shall meet international quality standards, be consistent with the dietary habits and nutritional needs of recipients and, with the exception of seeds, shall be suitable for human consumption.

ARTICLE IV

Products

- (a) The following products are eligible to be supplied under this Convention, subject to the specifications set out in the relevant Rules of Procedure:
- (i) grains (wheat, barley, maize, millet, oats, rye, sorghum or triticale) or rice;
 - (ii) grain and rice products of primary or secondary processing;
 - (iii) pulses;
 - (iv) edible oil;
 - (v) root crops (cassava, round potatoes, sweet potatoes, yams, or taro), where these are supplied in triangular transactions or in local purchases;
 - (vi) skimmed milk powder;
 - (vii) sugar;
 - (viii) seed for eligible products; and,
 - (ix) within the limits of paragraph (b) below, products which are a component of the traditional diet of vulnerable groups, or a component of supplementary feeding programmes, and which meet the requirements set out in Article III (j) of this Convention.
- (b) The amount of food aid provided by a member in any year in fulfilling its commitment in the form of:
- (i) all products included in paragraph (a) (vi) to (viii) of this Article shall not together exceed 15%, and no product category may individually exceed 7%, of its commitment excluding transport and other operational costs;
 - (ii) all products included in paragraph (a) (ix) of this Article shall not together exceed 5%, and no product may individually exceed 3%, of its commitment excluding transport and other operational costs;
 - (iii) in the case of commitments expressed as a combination of tonnage and value, the percentages in sub-paragraphs (i) and (ii) above shall be calculated separately for tonnage and value, excluding transport and other operational costs.
- (c) For the purposes of fulfilment of their commitments, members may provide micro-nutrients in conjunction with eligible products. They are encouraged to provide, when appropriate, fortified food aid products, particularly in emergency situations and targeted development projects.

ARTICLE V

Equivalence

- (a) Contributions shall be counted in terms of their wheat equivalent, as follows :
- (i) grain for human consumption shall be equal to wheat;
 - (ii) rice shall be determined by the international export price relationship between rice and wheat, in accordance with the methods set out in the Rules of Procedure;

- (iii) products of primary or secondary processing of grains or of rice shall be determined by their respective grain or rice content, in accordance with the specifications set out in the Rules of Procedure;
- (iv) pulses, seed of grain, rice or other food crops, and all other eligible products, shall be based on the costs of acquisition in accordance with the methods set out in the Rules of Procedure.
- (b) In the case of contributions in the form of blends or mixtures of products, only the proportion of the blend or mixture which is made from eligible products shall be counted towards a member's contribution.
- (c) The Committee shall establish a Rule of Procedure to determine the wheat equivalent of fortified products and micro-nutrients.
- (d) Contributions of cash for the purchase of eligible products supplied as food aid shall be evaluated either in accordance with the wheat equivalent of these products, or at prevailing international market prices of wheat, in accordance with the methods laid down in the Rules of Procedure.

ARTICLE VI

Carryover and Carryforward

- (a) Each member shall ensure that operations in respect of its commitment for one year are made to the maximum extent possible within that year.
- (b) If a member is unable to provide the amount specified in paragraph (e) of Article III in a particular year, it shall report the circumstances to the Committee as soon as possible and, in any case, no later than the first session held after the end of that year. Unless the Committee decides otherwise, the unfulfilled amount shall be added to the member's commitment for the following year.
- (c) If a member's contribution exceeds its commitment for any year, up to 5% of its overall commitment, or the amount of the excess, whichever is the smaller, may be counted as part of the member's commitment for the following year.

ARTICLE VII

Eligible Recipients

- (a) Food aid under this Convention may be provided to the developing countries and territories which are listed in Annex B, namely:
 - (i) least-developed countries;
 - (ii) low-income countries;
 - (iii) lower middle-income countries, and other countries included in the WTO list of Net Food-Importing Developing Countries at the time of negotiation of this Convention, when experiencing food emergencies or internationally recognised financial crises leading to food shortage emergencies, or when food aid operations are targeted on vulnerable groups.
- (b) For purposes of paragraph (a) above, any changes made to the DAC list of Developing Countries and Territories in Annex B (a) to (c) shall also apply to the list of eligible recipients under this Convention.
- (c) When allocating their food aid, members shall give priority to least-developed countries and low-income countries.

ARTICLE VIII

Needs

- (a) Food aid should only be provided when it is the most effective and appropriate means of assistance.
- (b) Food aid should be based on an evaluation of needs by the recipient and the members, within their own respective policies, and should be aimed at enhancing food security in recipient countries. In responding to those needs, members shall pay attention to meeting the particular nutritional needs of women and children.
- (c) Food aid for free distribution should be targeted on vulnerable groups.
- (d) The provision of food aid in emergency situations should take particular account of longer-term rehabilitation and development objectives in the recipient countries and should respect basic humanitarian principles. Members shall aim to ensure that the food aid provided reaches the intended recipients in a timely manner.
- (e) To the maximum extent possible, non-emergency food aid shall be provided by members on a forward planning basis, so that recipient countries may be able to take account, in their development programmes, of the likely flow of food aid they will receive during each year of this Convention.
- (f) If it appears that, because of a substantial production shortfall or other circumstances, a particular country, region or regions is faced with exceptional food needs, the matter shall be considered by the Committee. The Committee may recommend that members should respond to the situation by increasing the amount of food aid provided.
- (g) At the time of the identification of food aid needs, members or their partners shall endeavour to consult with each other at the regional and recipient country level, with a view to developing a common approach to needs analysis.
- (h) Members agree, where appropriate, to identify priority countries and regions under their food aid programmes. Members will ensure transparency as to their priorities, policies and programmes, by providing information for other donors.
- (i) Members will consult with each other, directly or through their relevant partners, on the possibilities for the establishment of common action plans for priority countries, if possible on a multi-annual basis.

ARTICLE IX

Forms and Terms of Aid

- (a) Food aid under this Convention may be supplied as:
 - (i) grants of food or of cash to be used to purchase food for or by the recipient country;
 - (ii) sales of food for the currency of the recipient country, which is not transferable and is not convertible into currency or goods and services for use by the donor members;
 - (iii) sales of food on credit, with payment to be made in reasonable annual amounts over periods of 20 years or more and with interest at rates which are below commercial rates prevailing in world markets.
- (b) With respect only to food aid counted against a member's commitment, all food aid provided to least-developed countries shall be made in the form of grants.

- (c) Food aid under this Convention provided in the form of grants shall represent not less than 80 per cent of a member's contribution and, to the extent possible, members will seek progressively to exceed this percentage.
- (d) Members shall undertake to conduct all food aid transactions under this Convention in such a way as to avoid harmful interference with normal patterns of production and international commercial trade.
- (e) Members shall ensure that:
 - (i) the provision of food aid is not tied directly or indirectly, formally or informally, explicitly or implicitly, to commercial exports of agricultural products or other goods and services to recipient countries;
 - (ii) food aid transactions, including bilateral food aid which is monetised, are carried out in a manner consistent with the FAO "Principles of Surplus Disposal and Consultative Obligations".

ARTICLE X

Transport and Delivery

- (a) The costs of transporting and delivering food aid beyond the f.o.b. stage shall, to the extent possible, be borne by the donors, particularly in the case of emergency food aid or food aid provided to priority recipient countries.
- (b) In planning food aid operations, due account shall be taken of potential difficulties which may affect transport, processing or storage of food aid, and the effects that the delivery of the aid may have on marketing of local harvests in the recipient country.
- (c) In order to make optimum use of available logistical capacity, members shall establish, as far as possible, with other food aid donors, recipient countries, and any other parties involved in the delivery of the food aid, a co-ordinated timetable for the delivery of their aid.
- (d) Due reference to the payment of transport and other operational costs shall be made in any review of the performance of members under this Convention.
- (e) Transport and other operational costs must be incurred as part of a food aid operation which is also eligible to be reported as part of a member's contribution.

ARTICLE XI

Channelling

- (a) Members may provide their food aid bilaterally, through intergovernmental or other international organisations, or non-governmental organisations.
- (b) Members shall give full consideration to the advantages of directing food aid through multilateral channels, in particular the World Food Programme.
- (c) In developing and implementing their food aid operations, members shall make use, whenever possible, of information and competencies available within the relevant international organisations, whether inter-governmental or non-governmental, active in the field of food aid.
- (d) Members are encouraged to co-ordinate their food aid policies and activities in relation to international organisations active in the field of food aid, with a view to strengthening the coherence of food aid operations.

ARTICLE XII

Local Purchases and Triangular Transactions

- (a) In order to promote local agricultural development, strengthen regional and local markets and enhance the longer-term food security of recipient countries, members shall give consideration to using or directing their cash contributions for the purchase of food:
- (i) for supply to the recipient country from other developing countries ("triangular transactions");
- or,
- (ii) in one part of a developing country for supply to a deficit area in that country ("local purchases").
- (b) Cash contributions shall not normally be made to purchase food which is of the same type that the country which is the source of supply has received as bilateral or multilateral food aid in the same year as the purchase, or in a previous year if the food aid then received is still being used.
- (c) To facilitate the purchase of food from developing countries, members shall, to the extent possible, provide to the Secretariat such information as is available to them on food surpluses that may exist, or are anticipated, in developing countries.
- (d) Members shall pay particular attention to avoiding harmful effects on low-income consumers due to price changes resulting from local purchases.

ARTICLE XIII

Effectiveness and Impact

- (a) In all food aid transactions, members shall pay particular attention to:
- (i) avoiding harmful effects on local harvests, production and marketing structures, by appropriately timing the distribution of food aid;
 - (ii) respecting local food habits and nutritional needs of the beneficiaries and minimising any possible negative effects on their eating habits; and
 - (iii) facilitating the participation of women in the decision-making process and in the implementation of food aid operations, thus strengthening food security at the household level.
- (b) Members shall endeavour to support the efforts of governments in recipient countries to develop and implement food aid programmes in a manner consistent with this Convention.
- (c) Members should support and, where appropriate, contribute to strengthening the capacity and competence of recipient governments and the respective civil societies to develop and implement food security strategies to enhance the impact of food aid programmes.
- (d) When food aid is sold within a recipient country, the sale shall be carried out, as far as possible, through the private sector and be based on market analysis. In targeting proceeds from such sales, priority shall be given to projects aiming to improve the food security of beneficiaries.
- (e) Consideration should be given to reinforcing food aid by other means (financial aid, technical assistance etc.) in order to strengthen its capacity to enhance food security and to increase the capacity of governments and civil society to develop food security strategies at all levels.
- (f) Members shall endeavour to ensure coherence between food aid policies and policies in other sectors such as development, agriculture and trade.

- (g) Members agree to consult to the extent possible with all partners concerned at the level of each recipient country to ensure monitoring of the co-ordination of food aid programmes and operations.
- (h) Members shall endeavour to carry out joint evaluations of their food aid programmes and operations. Such evaluation should be based on agreed international principles.
- (i) When carrying out evaluations of their food aid programmes and operations, members shall take into consideration the provisions of this Convention relating to the effectiveness and impact of those food aid programmes and operations.
- (j) Members are encouraged to assess the impact of their food aid programmes, channelled bilaterally or multilaterally or through non-governmental organisations, using appropriate indicators such as the nutritional status of the beneficiaries and other indicators related to world food security.

ARTICLE XIV

Information and Co-ordination

- (a) Members shall provide regular and timely reports to the Committee on the amount, content, channelling, costs including transport and other operational costs, forms and terms of their contributions in accordance with the Rules of Procedure.
- (b) Members undertake to supply such statistical and other information that may be required for the operation of this Convention, in particular regarding their:
 - (i) aid deliveries, including the purchase of products made as the result of cash contributions, local purchases or triangular operations, and those channelled through international organisations;
 - (ii) arrangements entered into for the future supply of food aid;
 - (iii) policies affecting the provision and distribution of food aid. To the extent possible, these reports shall be submitted in writing to the Executive Director before each regular session of the Committee.
- (c) Members who make contributions in the form of multilateral cash contributions to international organisations shall report the fulfilment of their obligations in accordance with the Rules of Procedure.
- (d) Members shall exchange information on their food aid policies and programmes and the results of their evaluations of these policies and programmes, and shall endeavour to ensure the coherence of their food aid programmes with food security strategies at national, regional, local and household levels.
- (e) Members shall indicate to the Committee, in advance, the amount of their commitment which is not made in the form of grants and the terms of any such aid.

PART III – ADMINISTRATION

ARTICLE XV

Food Aid Committee

- (a) The Food Aid Committee, established by the Food Aid Convention of the International Grains Arrangement, 1967, shall continue in being for the purpose of administering this Convention, with the powers and functions provided in this Convention.
- (b) The membership of the Committee shall consist of all parties to this Convention.
- (c) Each member shall designate a representative resident at the seat of the Committee to whom the Secretariat's notices and other communications related to the work of the Committee shall normally be addressed. Other arrangements may be adopted by any member in agreement with the Executive Director.

ARTICLE XVI

Powers and Functions

- (a) The Committee shall take such decisions and perform such functions as are required to carry out the provisions of this Convention. It shall establish such Rules of Procedure as are necessary for this purpose.
- (b) The decisions of the Committee shall be reached by consensus.
- (c) The Committee shall keep the requirements for food aid in developing countries and the ability of members to respond to those requirements under review.
- (d) The Committee shall keep under review the progress made in attaining the objectives set out in Article I of this Convention, and the fulfilment of the provisions of this Convention.
- (e) The Committee may receive information from recipient countries and consult with them.

ARTICLE XVII

Chairman and Vice-Chairman

- (a) At the last statutory session held in each year, the Committee shall appoint a Chairman and a Vice-Chairman for the following year.
- (b) The duties of the Chairman shall be:
 - (i) to approve the draft agenda for each session;
 - (ii) to preside at sessions;
 - (iii) to declare the opening and closing of each meeting and of each session;
 - (iv) to submit the draft agenda to the Committee for adoption at the beginning of each session;
 - (v) to direct the discussions and to ensure observance of the Rules of Procedure;
 - (vi) to accord the right to speak and to decide all questions of order in accordance with the relevant Rules of Procedure;

- (vii) to put questions and announce decisions; and,
- (viii) to rule on points of order that delegates may raise.
- (c) If the Chairman is absent from a session or any part thereof, or is temporarily unable to fill the office of Chairman, the Vice-Chairman shall act as Chairman. In the absence of the Chairman and the Vice-Chairman, the Committee shall appoint a temporary Chairman.
- (d) If, for any reason, the Chairman is unable to continue to fill the office of Chairman, the Vice-Chairman shall act as Chairman pending the appointment of a new Chairman by the Committee.
- (e) The Vice-Chairman, when acting as Chairman, or the temporary Chairman, shall have the same powers and duties as the Chairman.

ARTICLE XVIII

Sessions

- (a) The Committee shall meet at least twice a year in conjunction with the statutory sessions of the International Grains Council. The Committee shall meet also at such other times either as the Chairman shall decide, at the request of three members, or as otherwise required by this Convention.
- (b) The presence of delegates representing two thirds of the membership of the Committee shall be necessary to constitute a quorum at any session of the Committee.
- (c) The Committee may, when appropriate, invite any non-member government and representatives from other international inter-governmental organisations to attend its open meetings as observers.
- (d) The seat of the Committee shall be in London.

ARTICLE XIX

Secretariat

- (a) The Committee shall use the services of the Secretariat of the International Grains Council for the performance of such administrative duties as the Committee may request, including the processing and distribution of documentation and reports.
- (b) The Executive Director shall carry out the directions of the Committee and shall perform such duties as are laid down in the Convention and the Rules of Procedure.

ARTICLE XX

Defaults and Disputes

- (a) In the case of a dispute concerning the interpretation or application of this Convention, or of a default in obligations under this Convention, the Committee shall meet and take appropriate action.
- (b) Members shall take account of the recommendations and conclusions reached by consensus by the Committee in cases of disagreement as to the application of the provisions of this Convention.

PART IV – FINAL PROVISIONS

ARTICLE XXI

Depositary

The Secretary-General of the United Nations is hereby designated as the depositary of this Convention.

ARTICLE XXII

Signature and Ratification

- (a) This Convention shall be open for signature from 1 May 1999 until and including 30 June 1999 by the Governments referred to in paragraph (e) of Article III.
- (b) This Convention shall be subject to ratification, acceptance or approval by each signatory Government in accordance with its constitutional procedures. Instruments of ratification, acceptance or approval shall be deposited with the depositary not later than 30 June 1999, except that the Committee may grant one or more extensions of time to any signatory Government that has not deposited its instrument of ratification, acceptance or approval by that date.
- (c) Any signatory Government may deposit with the depositary a declaration of provisional application of this Convention. Any such Government shall provisionally apply this Convention in accordance with its laws and regulations and be provisionally regarded as a party thereto.
- (d) The depositary shall notify all signatory and acceding Governments of each signature, ratification, acceptance, approval, provisional application of, and accession to, this Convention.

ARTICLE XXIII

Accession

- (a) This Convention shall be open for accession by any Government referred to in paragraph (e) of Article III that has not signed this Convention. Instruments of accession shall be deposited with the depositary not later than 30 June 1999, except that the Committee may grant one or more extensions of time to any Government that has not deposited its instrument of accession by that date.
- (b) Once this Convention has entered into force in accordance with Article XXIV, it shall be open for accession by any Government other than those referred to in paragraph (e) of Article III, upon such conditions as the Committee considers appropriate. Instruments of accession shall be deposited with the depositary.
- (c) Any Government acceding to this Convention under paragraph (a) of this Article, or whose accession has been agreed by the Committee under paragraph (b) of this Article, may deposit with the depositary a declaration of provisional application of this Convention pending the deposit of its instrument of accession. Any such Government shall provisionally apply this Convention in accordance with its laws and regulations and be provisionally regarded as a party thereto.

ARTICLE XXIV

Entry into Force

- (a) This Convention shall enter into force on 1 July 1999 if by 30 June 1999 the Governments, whose combined commitments, as listed in paragraph (e) of Article III, equal at least 75% of the total commitments of all governments listed in that paragraph, have deposited instruments of ratification, acceptance, approval or accession, or declarations of provisional application, and provided that the Grains Trade Convention, 1995 is in force.
- (b) If this Convention does not enter into force in accordance with paragraph (a) of this Article, the Governments which have deposited instruments of ratification, acceptance, approval or accession, or declarations of provisional application, may decide by unanimous consent that it shall enter into force among themselves provided that the Grains Trade Convention, 1995 is in force.

ARTICLE XXV

Duration and Withdrawal

- (a) This Convention shall remain in force until and including 30 June 2002, unless extended under paragraph (b) of this Article or terminated earlier under paragraph (f) of this Article, provided that the Grains Trade Convention, 1995, or a new Grains Trade Convention replacing it, remains in force until and including that date.
- (b) The Committee may extend this Convention beyond 30 June 2002 for successive periods not exceeding two years on each occasion, provided that the Grains Trade Convention, 1995, or a new Grains Trade Convention replacing it, remains in force during the period of the extension.
- (c) If this Convention is extended under paragraph (b) of this Article, the commitments of members under paragraph (e) of Article III may be subject to review by members before the entry into force of each extension. Their respective commitments, as reviewed, shall remain unchanged for the duration of each extension.
- (d) The operation of this Convention shall be kept under review, in particular with reference to the results of any multilateral negotiations bearing on the provision of food aid, including especially on concessional credit terms, and the need to apply the results thereof.
- (e) The situation with respect to all food aid operations and, in particular, those under concessional credit terms, shall be reviewed before deciding on any extension of this Convention or any new convention.
- (f) In the event of this Convention being terminated, the Committee shall continue in being for such time as may be required to carry out its liquidation, and shall have such powers, and exercise such functions, as may be necessary for that purpose.
- (g) Any member may withdraw from this Convention at the end of any year by giving written notice of withdrawal to the depositary at least ninety days prior to the end of that year. That member shall not thereby be released from any obligations incurred under this Convention which have not been discharged by the end of that year. The member shall simultaneously inform the Committee of the action it has taken.
- (h) Any member which withdraws from this Convention may thereafter rejoin by giving written notice to the Committee and to the depositary. It shall be a condition of rejoining the Convention that the member shall be responsible for fulfilling its commitment with effect from the year in which it rejoins.

ARTICLE XXVI

International Grains Agreement

This Convention shall replace the Food Aid Convention, 1995, as extended, and shall be one of the constituent instruments of the International Grains Agreement, 1995.

ARTICLE XXVII

Authentic Texts

The texts of this Convention in the English, French, Russian and Spanish languages shall all be equally authentic.

DONE at London, 13 April Nineteen Ninety-Nine.

ANNEX A

TRANSPORT AND OTHER OPERATIONAL COSTS

The following transport and other operational costs associated with food aid contributions are included under Articles II (a) (vii), III, X and XIV of this Convention:

(a) Transport Costs

freight, including loading and discharge
demurrage and dispatch
trans-shipment
bagging
insurance and superintendence
port charges and storage fees in port
temporary warehouse facilities and fees in port and on-route
in-country transport, vehicle hire, tolls and escort, convoy and border fees
equipment hire
aircraft, airlifts

(b) Other Operational Costs

non-food items (NFIs) utilised by beneficiaries (tools, utensils, agricultural inputs)
NFIs provided to implementing partners (vehicles, storage facilities)
costs of counterpart training
implementing partners' operational costs, not otherwise covered as transport costs
milling and other special costs
in-country NGO costs
technical support services and logistics management
project preparation, appraisal, monitoring and evaluation
beneficiary registration
in-country technical services

ANNEX B

ELIGIBLE RECIPIENTS

Eligible food aid recipients under Article VII of this Convention refer to Developing Countries and Territories listed as aid recipients by the Development Assistance Committee (DAC) of the OECD, effective as of 1 January 1997, and to countries included in the WTO list of Net Food-Importing Developing Countries, effective as of 1 March 1999.

(a) Least-Developed Countries

Afghanistan, Angola, Bangladesh, Benin, Bhutan, Burkina Faso, Burundi, Cambodia, Cape Verde, Central African Republic, Chad, Comoros, Congo Dem. Rep., Djibouti, Equatorial Guinea, Eritrea, Ethiopia, Gambia, Guinea, Guinea-Bissau, Haiti, Kiribati, Laos, Lesotho, Liberia, Madagascar, Malawi, Maldives, Mali, Mauritania, Mozambique, Myanmar, Nepal, Niger, Rwanda, Sao Tome and Principe, Sierra Leone, Solomon Islands, Somalia, Sudan, Tanzania, Togo, Tuvalu, Uganda, Vanuatu, Western Samoa, Yemen, Zambia.

(b) Low-Income Countries

Albania, Armenia, Azerbaijan, Bosnia and Herzegovina, Cameroon, China, Congo Rep, Côte d'Ivoire, Georgia, Ghana, Guyana, Honduras, India, Kenya, Kyrgyz Rep, Mongolia, Nicaragua, Nigeria, Pakistan, Senegal, Sri Lanka, Tajikistan, Viet Nam and Zimbabwe.

(c) Lower Middle-Income Countries

Algeria, Belize, Bolivia, Botswana, Colombia, Costa Rica, Cuba, Dominica, Dominican Republic, Ecuador, Egypt, El Salvador, Fiji, Grenada, Guatemala, Indonesia, Iran, Iraq, Jamaica, Jordan, Kazakhstan, Korea (Democratic Republic of), Lebanon, Macedonia (former Yugoslav Republic), Marshall Islands, Micronesia Federated States, Moldova, Morocco, Namibia, Niue, Palau Islands, Palestinian Administered Areas, Panama, Papua New Guinea, Paraguay, Peru, Philippines, St Vincent & Grenadines, Suriname, Swaziland, Syria, Thailand, Timor, Tokelau, Tonga, Tunisia, Turkey, Turkmenistan, Uzbekistan, Venezuela, Wallis and Futuna, and Yugoslavia Federal Republic.

(d) WTO Net Food-Importing Developing Countries (not included above)

Barbados, Mauritius, St Lucia, Trinidad & Tobago.

CONVENTION RELATIVE À L'AIDE ALIMENTAIRE DE 1999



NATIONS UNIES
1999

CONVENTION RELATIVE À L'AIDE ALIMENTAIRE DE 1999

PRÉAMBULE

Les Parties à la présente Convention,

Ayant passé en revue la Convention relative à l'aide alimentaire de 1995 et son objectif qui consiste à fournir chaque année au moins 10 millions de tonnes d'aide alimentaire sous forme de céréales propres à la consommation humaine et souhaitant réitérer leur volonté de maintenir l'effort de coopération internationale en matière d'aide alimentaire entre elles;

Rappelant la Déclaration sur la sécurité alimentaire mondiale et le Plan d'action du Sommet mondial de l'alimentation adoptés à Rome en 1996, notamment l'engagement d'assurer la sécurité alimentaire pour tous et de maintenir un effort permanent pour éliminer la faim;

Souhaitant renforcer la capacité de la communauté internationale à répondre aux situations d'urgence alimentaire et à améliorer la sécurité alimentaire mondiale par l'assurance d'approvisionnements en aide alimentaire quels que soient les prix alimentaires mondiaux et les fluctuations de l'offre;

Rappelant que, dans leur décision de Marrakech de 1994 sur les mesures relatives aux pays les moins avancés et aux pays en développement importateurs nets de produits alimentaires, les ministres des pays membres de l'OMC sont convenus de passer en revue le niveau d'aide alimentaire fixé par la Convention relative à l'aide alimentaire et conformément aux recommandations élaborées par la suite lors de la Conférence ministérielle de Singapour en 1996;

Reconnaissant que les pays bénéficiaires et les membres ont leurs propres politiques en matière d'aide alimentaire et des questions qui y sont liées et que l'ultime objectif de l'aide alimentaire réside dans l'élimination du besoin d'aide alimentaire lui-même;

Souhaitant améliorer l'efficacité et la qualité de l'aide alimentaire en tant qu'instrument à l'appui de la sécurité alimentaire dans les pays en développement, notamment pour réduire la pauvreté et la faim des groupes les plus vulnérables, et renforcer la coordination et la coopération des membres dans le domaine de l'aide alimentaire;

SONT CONVENUES de ce qui suit :

PREMIÈRE PARTIE – OBJECTIFS ET DÉFINITIONS

ARTICLE PREMIER

Objectifs

La présente Convention a pour objectifs de contribuer à la sécurité alimentaire mondiale et d'améliorer la capacité de la communauté internationale à répondre aux situations d'urgence alimentaire et autres besoins alimentaires des pays en développement en:

- a) assurant la disponibilité de niveaux adéquats d'aide alimentaire sur une base prévisible, selon les dispositions de la présente Convention;
- b) encourageant les membres à veiller à ce que l'aide alimentaire fournie vise particulièrement à réduire la pauvreté et la faim des groupes les plus vulnérables et soit compatible avec le développement agricole de ces pays;
- c) incluant des principes visant à optimiser l'impact, l'efficacité et la qualité de l'aide alimentaire fournie à l'appui de la sécurité alimentaire; et,
- d) prévoyant un cadre pour la coopération, la coordination et l'échange d'informations entre les membres sur les questions liées à l'aide alimentaire, afin d'améliorer l'efficacité de tous les aspects des opérations d'aide alimentaire et une compatibilité accrue entre l'aide alimentaire et d'autres instruments de politique.

ARTICLE II

Définitions

- a) Aux termes de la présente Convention, sauf si le contexte en exige autrement :
 - i) "c.a.f." signifie coût, assurance et fret;
 - ii) le terme "engagement" signifie la quantité minimale d'aide alimentaire devant être fournie annuellement par un membre aux termes de l'article III e);
 - iii) le "Comité" désigne le Comité de l'aide alimentaire visé à l'article XV;
 - iv) le terme "contribution" signifie la quantité d'aide alimentaire fournie et notifiée au Comité annuellement par un membre conformément aux dispositions de la présente Convention;
 - v) le terme "Convention" désigne la Convention relative à l'aide alimentaire de 1999;

- vi) le sigle "CAD" signifie le Comité d'assistance au développement de l'OCDE;
- vii) l'expression "pays en développement" signifie tout pays ou territoire éligible à recevoir de l'aide alimentaire aux termes de l'article VII;
- viii) l'expression "produit éligible" signifie un produit, visé à l'article IV, qui peut être fourni en guise d'aide alimentaire par un membre comme étant sa contribution aux termes de la présente Convention;
- ix) le "Directeur exécutif" désigne le Directeur exécutif du Conseil international des céréales;
- x) le sigle "f.o.b." signifie franco à bord;
- xi) les termes "produits alimentaires" ou "aide alimentaire" incluent, le cas échéant, les semences de cultures vivrières;
- xii) le terme "membre" désigne une partie à la présente Convention;
- xiii) le terme "micronutriments" signifie les vitamines et minéraux utilisés pour fortifier ou compléter les produits d'aide alimentaire qui peuvent, aux termes du paragraphe c) de l'article IV, être pris en compte comme contribution d'un membre;
- xiv) le sigle "OCDE" désigne l'Organisation de coopération et de développement économiques;
- xv) les "produits de première transformation" incluent:
 - les farines de céréales;
 - les gruaux et les semoules;
 - les grains mondés, perlés, concassés, aplatis (y compris les flocons) à l'exception du riz pelé, glacé, poli ou en brisures;
 - les germes de céréales, même en farine;
 - le bulgur; et
 - tout autre produit similaire que le Comité pourra décider;
- xvi) les "produits de deuxième transformation" comprennent :
 - le macaroni, le spaghetti et les produits analogues; et

- tout autre produit, dont la fabrication demande l'utilisation d'un produit de première transformation, que le Comité pourra décider;
- xvii) le "riz" comprend le riz pelé, glacé, poli ou en brisures;
- xviii) le "Secrétariat" désigne le secrétariat du Conseil international des céréales;
- xix) le terme "tonne" signifie une tonne métrique de 1 000 kilogrammes;
- xx) les "coûts de transport et autres coûts opérationnels" qui sont énumérés à l'Annexe A signifient un coût associé à une opération d'aide alimentaire et encouru au-delà de la position f.o.b ou, dans le cas d'achats locaux, au-delà du lieu d'achat, susceptible d'être pris en compte en tout ou partie dans la contribution d'un membre;
- xxi) le terme "valeur" signifie l'engagement d'un membre dans une monnaie convertible;
- xxii) l'expression "équivalent blé" désigne le montant de l'engagement ou de la contribution d'un membre, telle qu'évaluée selon l'article V;
- xxiii) le sigle "OMC" désigne l'Organisation mondiale du commerce;
- xxiv) le terme "année" désigne, sauf indication contraire, la période du 1er juillet au 30 juin.
- b) Toute mention dans la présente Convention d'un "gouvernement" ou de "gouvernements" ou d'un "membre" est réputée valoir aussi pour la Communauté européenne (dénommée ci-après la CE). En conséquence, toute mention, dans la présente Convention, de la "signature" ou du "dépôt des instruments de ratification, d'acceptation ou d'approbation" ou d'un "instrument d'adhésion" ou d'une "déclaration d'application à titre provisoire" par un gouvernement est réputée, dans le cas de la CE, valoir aussi pour la signature ou pour la déclaration d'application à titre provisoire au nom de la CE par son autorité compétente, ainsi que pour le dépôt de l'instrument requis par la procédure institutionnelle de la CE pour la conclusion d'un accord international.
- c) Toute mention dans la présente Convention d'un "gouvernement", de "gouvernements" ou d'un "membre" sera considérée, en tant que de besoin, comprendre tout territoire douanier restreint aux termes de l'Accord général sur les tarifs douaniers et le commerce ou de l'Accord instituant l'Organisation mondiale du commerce.

DEUXIÈME PARTIE – CONTRIBUTIONS ET BESOINS

ARTICLE III

Quantités et qualité

- a) Les membres sont convenus de fournir aux pays en développement une aide alimentaire ou l'équivalent en espèces à hauteur du montant annuel minimal spécifié au paragraphe e) ci-dessous (ci-après dénommé "l'engagement").
- b) L'engagement de chaque membre est exprimé soit en tonnes d'équivalent blé ou en valeur, ou une combinaison de tonnage et de valeur. Les membres qui expriment leur engagement en valeur sont également tenus de spécifier un tonnage annuel garanti.
- c) Dans le cas des membres exprimant leur engagement en valeur ou en une combinaison de tonnage et de valeur, la valeur pourra comprendre les coûts de transport et autres coûts opérationnels associés aux opérations d'aide alimentaire.
- d) Que leur engagement soit exprimé en tonnage, en valeur ou en une combinaison de tonnage et de valeur, les membres peuvent également inclure une valeur indicative qui représente son coût estimatif total, y compris les coûts de transport et autres coûts opérationnels associés aux opérations d'aide alimentaire.
- e) Sous réserve des dispositions de l'article VI, l'engagement de chaque membre sera le suivant :

Membre	Tonnage ⁽¹⁾ (équivalent blé)	Valeur ⁽¹⁾ (millions)	Valeur indicative totale (millions)
Argentine	35 000	–	
Australie	250 000	–	A\$ 90 ⁽²⁾
Canada	420 000	–	\$ 150 ⁽²⁾
Communauté européenne et ses États membres	1 320 000	€ 130 ⁽²⁾	€ 422 ⁽²⁾
États-Unis d'Amérique	2 500 000	–	US\$ 900-1 000 ⁽²⁾
Japon	300 000	–	
Norvège	30 000	–	NOK 59 ⁽²⁾
Suisse	40 000	–	

⁽¹⁾ Les membres doivent notifier leurs opérations d'aide alimentaire selon les règles pertinentes du Règlement intérieur.

⁽²⁾ Y compris les coûts de transport et autres coûts opérationnels.

- f) Les coûts de transport et autres coûts opérationnels, lorsqu'ils sont pris en compte dans l'engagement d'un membre, doivent être encourus dans le cadre d'une opération d'aide alimentaire elle-même autorisée à être prise en compte dans l'engagement d'un membre.
- g) En ce qui concerne les coûts de transport et autres coûts opérationnels, un membre ne peut pas imputer plus que le coût d'achat des produits éligibles en regard de son engagement, hormis dans le cas de situations d'urgence reconnues à l'échelle internationale.
- h) Tout membre qui aura adhéré à la présente Convention aux termes du paragraphe b) de l'article XXIII sera réputé figurer au paragraphe e) du présent article, avec son engagement.
- i) L'engagement d'un nouveau membre mentionné au paragraphe h) de cet article ne sera pas inférieur à 20 000 tonnes ou à une valeur appropriée approuvée par le Comité. Cet engagement est en principe applicable en totalité dès la première année au cours de laquelle le pays est jugé adhérer à la Convention aux yeux du Comité. Toutefois, pour faciliter l'adhésion de gouvernements autres que ceux mentionnés au paragraphe e) de cet article, le Comité peut accepter que l'engagement d'un nouveau membre soit introduit progressivement au cours d'une période n'excédant pas trois ans, à condition que l'engagement soit d'au moins 10 000 tonnes ou une valeur appropriée au cours de la première année de l'adhésion et augmente d'au moins 5 000 tonnes par an ou une valeur appropriée au cours de chaque année suivante.
- j) Tous les produits fournis en tant qu'aide alimentaire doivent satisfaire aux normes internationales de qualité, être compatibles avec les régimes alimentaires et les besoins nutritionnels des bénéficiaires et, à l'exception des semences, être propres à la consommation humaine.

ARTICLE IV

Produits

- a) Les produits suivants sont éligibles en tant qu'aide alimentaire au titre de la présente Convention, sous réserve des règles pertinentes sous le Règlement intérieur :
 - i) les céréales (blé, orge, maïs, millet, avoine, seigle, sorgho ou triticale) ou le riz;

- ii) les produits de céréales ou les produits du riz de première ou de deuxième transformation;
 - iii) les légumineuses;
 - iv) l'huile comestible;
 - v) les tubercules comestibles (manioc, pommes de terre rondes, patates douces, ignames, taro), lorsque ceux-ci sont fournis dans le cadre de transactions triangulaires ou d'achats locaux;
 - vi) la poudre de lait écrémé;
 - vii) le sucre;
 - viii) les semences de produits éligibles; et
 - ix) dans les limites du paragraphe b) ci-dessous, les produits qui entrent dans le régime alimentaire traditionnel des groupes vulnérables ou qui entrent dans des programmes de compléments nutritionnels et qui satisfont aux conditions visées au paragraphe j) de l'article III de la présente Convention.
- b) Le montant d'aide alimentaire fournie par un membre pour honorer son engagement au cours d'une année quelconque sous la forme de :
- i) tous les produits visés au paragraphe a) alinéa vi) à viii) du présent article, ne doit pas cumulativement dépasser 15 pour cent et aucune catégorie de ces produits prise individuellement ne peut dépasser 7 pour cent de son engagement, sans compter les coûts de transport et autres coûts opérationnels;
 - ii) tous les produits visés au paragraphe a) alinéa ix) du présent article, ne doit pas cumulativement dépasser 5 pour cent et aucun de ces produits pris individuellement ne peut dépasser 3 pour cent de son engagement, sans compter les coûts de transport et autres coûts opérationnels;
 - iii) dans le cas des engagements exprimés à la fois en tonnage et en valeur, les pourcentages stipulés aux alinéas i) et ii) qui précèdent seront calculés séparément en termes de tonnage d'une part et de valeur d'autre part, sans compter les coûts de transport et autres coûts opérationnels.
- c) Dans le cadre de leur engagement, les membres peuvent fournir des micronutriments en association avec des produits éligibles. Ils sont

encouragés à fournir, le cas échéant, des produits d'aide alimentaire fortifiés, notamment dans les situations d'urgence et dans le cadre de projets de développement ciblés.

ARTICLE V

Équivalence

- a) Les contributions sont comptabilisées en termes de leur équivalent blé de la façon suivante :
 - i) les céréales propres à la consommation humaine équivalent au blé;
 - ii) les contributions en riz sont déterminées selon la relation existant entre le prix international à l'exportation du riz et celui du blé, conformément aux règles établies dans le Règlement intérieur;
 - iii) l'équivalence des produits de première ou de deuxième transformation de céréales ou de riz est déterminée selon leur teneur respective en céréales ou en riz, conformément aux règles établies dans le Règlement intérieur;
 - iv) l'équivalence des légumineuses, des semences de céréales, de riz ou autres cultures vivrières et de tous les autres produits éligibles est basée sur leur coût d'achat conformément aux règles établies dans le Règlement intérieur.
- b) Dans le cas des contributions sous forme de mélanges de produits, seule la proportion du mélange constituée de produits éligibles est prise en compte dans la contribution d'un membre.
- c) Le Comité arrêtera un Règlement intérieur pour la détermination de l'équivalent blé des produits fortifiés et des micronutriments.
- d) Les contributions en espèces pour l'achat de produits éligibles fournies en tant qu'aide alimentaire sont évaluées conformément à l'équivalent blé de ces produits ou aux prix du blé pratiqués sur le marché international, conformément aux méthodes prescrites dans le Règlement intérieur.

ARTICLE VI

Report ou crédit

- a) Chaque membre veille à ce que les opérations à valoir sur son engagement d'aide alimentaire pour une année donnée soient, dans toute la mesure du possible, réalisées dans le courant de l'année indiquée.
- b) Si un membre n'est pas en mesure de fournir la quantité stipulée au paragraphe e) de l'article III au cours d'une année donnée, il notifie cet état de fait au Comité aussi vite que possible et, dans tous les cas, au plus tard lors de la première session qui suit la fin de l'année en question. À moins que le Comité n'en décide autrement, la quantité non satisfaite est ajoutée à l'engagement du membre au titre de l'année suivante.
- c) Si un membre dépasse ses obligations au titre d'une année quelconque, jusqu'à 5 pour cent du total de son engagement ou bien le montant de l'excédent, le moindre des deux peut être porté à valoir sur l'engagement du membre au titre de l'exercice suivant.

ARTICLE VII

Pays bénéficiaires

- a) Aux termes de la présente Convention, il peut être fourni une aide alimentaire aux pays et territoires en développement qui sont énumérés à l'annexe B, à savoir :
 - i) les pays les moins avancés;
 - ii) les autres pays à faible revenu;
 - iii) les pays à revenu intermédiaire de la tranche inférieure et autres pays visés dans la liste de l'OMC des pays en développement importateurs nets de produits alimentaires au moment de la négociation de la présente Convention, lorsqu'ils connaissent des urgences alimentaires ou des crises financières reconnues à l'échelle internationale induisant des urgences alimentaires ou lorsque les opérations d'aide alimentaire visent des groupes vulnérables.
- b) Aux fins du paragraphe a) qui précède, toute modification apportée à la liste du CAD de pays et territoires en développement repris à l'annexe B paragraphes a) à c) s'applique également à la liste des bénéficiaires éligibles aux termes de la présente Convention.

- c) Lors de l'allocation de leur aide alimentaire, les membres donnent la priorité aux pays les moins avancés et aux autres pays à faible revenu.

ARTICLE VIII

Besoins

- a) L'aide alimentaire doit uniquement être fournie lorsqu'elle constitue le moyen d'assistance le plus efficace et le mieux adapté.
- b) L'aide alimentaire doit être basée sur une évaluation des besoins par le bénéficiaire et les membres, dans le cadre de leurs politiques respectives, et elle doit viser à améliorer la sécurité alimentaire dans les pays bénéficiaires. Dans leur réponse à ces besoins, les membres doivent veiller à satisfaire les besoins nutritionnels spécifiques des femmes et des enfants.
- c) L'aide alimentaire pour distribution gratuite doit cibler les groupes vulnérables.
- d) La fourniture d'aide alimentaire dans les situations d'urgence doit tenir tout particulièrement compte de la réhabilitation et des objectifs de développement à plus long terme des pays bénéficiaires et elle doit respecter les principes humanitaires fondamentaux. Les membres doivent veiller à ce que l'aide alimentaire fournie atteigne à temps les bénéficiaires auxquels elle est destinée.
- e) Dans toute la mesure du possible, l'aide alimentaire non liée à une urgence sera fournie par les membres sur la base d'une planification préalable, afin que les pays bénéficiaires soient à même de tenir compte, dans leurs programmes de développement, de l'aide alimentaire qu'ils pourront s'attendre à recevoir chaque année que durera la présente Convention.
- f) S'il s'avère qu'en raison d'un déficit marqué de la production, ou de toute autre difficulté, un pays donné, voire une ou plusieurs régions, se trouvent confrontés à des besoins alimentaires critiques, la situation sera passée en revue par le Comité. Le Comité pourra recommander que les membres remédient à la situation en augmentant la quantité d'aide alimentaire fournie.
- g) Au moment de l'identification des besoins d'aide alimentaire, les membres ou leurs partenaires doivent s'efforcer de se consulter au niveau régional et au niveau du pays bénéficiaire, en vue d'élaborer une approche commune envers l'analyse des besoins.

- h) Les membres conviennent, le cas échéant, d'identifier les pays et les régions prioritaires dans le cadre de leurs programmes d'aide alimentaire. Les membres doivent veiller à la transparence de leurs priorités, politiques et programmes par la fourniture d'informations aux autres donateurs.
- i) Les membres doivent se consulter, directement ou par l'intermédiaire de leurs partenaires respectifs, sur les possibilités d'établissement de plans d'action communs pour les pays prioritaires, si possible sur une base pluriannuelle.

ARTICLE IX

Formes et conditions de l'aide

- a) L'aide alimentaire en vertu de la présente Convention peut être fournie de l'une des façons suivantes :
 - i) dons de produits alimentaires ou dons en espèces devant servir à l'achat de produits alimentaires pour ou par le pays bénéficiaire;
 - ii) ventes de produits alimentaires contre monnaie du pays bénéficiaire, qui n'est ni transférable ni convertible en devises ou en marchandises et services susceptibles d'être utilisés par le membre donateur;
 - iii) ventes de produits alimentaires à crédit, le paiement devant être effectué par annuités raisonnables échelonnées sur vingt ans ou plus, moyennant un taux d'intérêt inférieur aux taux commerciaux en vigueur sur les marchés mondiaux.
- b) En ce qui concerne uniquement l'aide alimentaire imputée en regard de l'engagement d'un membre, toute l'aide alimentaire fournie aux pays les moins avancés sera consentie sous forme de dons.
- c) L'aide alimentaire fournie en vertu de la présente Convention sous forme de dons ne représentera pas moins de 80 pour cent de la contribution d'un membre et, dans la mesure du possible, les membres s'efforceront de dépasser progressivement ce pourcentage.
- d) Les membres s'engagent à effectuer toutes leurs opérations d'aide alimentaire au titre de la présente Convention de manière à éviter tout préjudice à la structure normale de production et du commerce international.

- e) Les membres feront en sorte que :
 - i) l'octroi de l'aide alimentaire ne soit pas lié directement ou indirectement, officiellement ou officieusement, de manière expresse ou tacite, à des exportations commerciales de produits agricoles ou autres marchandises et services à destination des pays bénéficiaires;
 - ii) les transactions relevant de l'aide alimentaire, y compris l'aide alimentaire bilatérale qui est monétisée, s'effectuent conformément aux "Principes de la FAO en matière d'écoulement des excédents et obligations consultatives".

ARTICLE X

Transport et livraison

- a) Les coûts de transport et de livraison de l'aide alimentaire au-delà de la position f.o.b. sont, dans la mesure du possible, assumés par les donateurs, particulièrement dans le cas de l'aide alimentaire d'urgence ou de l'aide alimentaire fournie à des pays bénéficiaires prioritaires.
- b) Dans la planification des opérations d'aide alimentaire, il est tenu compte des difficultés potentielles susceptibles d'affecter le transport, le traitement ou le stockage de l'aide alimentaire et des effets que la livraison de l'aide risque d'avoir sur la mise en marché des récoltes locales dans le pays bénéficiaire.
- c) Afin d'optimiser l'utilisation de la capacité logistique disponible, les membres établissent, dans toute la mesure du possible, avec les autres donateurs d'aide alimentaire, avec les pays bénéficiaires et toute autre partie impliquée dans la livraison de l'aide alimentaire, un calendrier concerté pour la livraison de leur aide.
- d) Il sera dûment tenu compte du paiement des coûts de transport et autres coûts opérationnels dans les examens du respect par les membres de leurs engagements aux termes de la présente Convention.
- e) Les coûts de transport et autres coûts opérationnels doivent être encourus dans le cadre d'une opération d'aide alimentaire elle-même autorisée à être prise en compte dans la contribution d'un membre.

ARTICLE XI

Distribution

- a) Les membres peuvent fournir leur aide alimentaire bilatéralement ou par l'intermédiaire d'organisations intergouvernementales ou d'autres organisations internationales ou non-gouvernementales.
- b) Les membres prendront pleinement en considération les avantages qu'il y aurait à acheminer l'aide alimentaire par des circuits multilatéraux, en particulier le Programme alimentaire mondial.
- c) Dans le cadre de l'élaboration et de la mise en oeuvre de leurs opérations d'aide alimentaire, les membres doivent exploiter, dans toute la mesure du possible, les informations et les compétences disponibles au sein des organisations internationales compétentes, qu'elles soient intergouvernementales ou non-gouvernementales, impliquées dans le domaine de l'aide alimentaire.
- d) Les membres sont encouragés à coordonner leurs politiques et activités d'aide alimentaire vis-à-vis des organisations internationales impliquées dans le domaine de l'aide alimentaire, en vue de renforcer la cohérence des opérations d'aide alimentaire.

ARTICLE XII

Achats locaux et transactions triangulaires

- a) Afin de promouvoir le développement agricole local, de renforcer les marchés régionaux et locaux et de rehausser la sécurité alimentaire à plus long terme des pays bénéficiaires, les membres doivent considérer la possibilité de consacrer ou de diriger leurs contributions en espèces à l'achat de produits alimentaires :
 - i) pour l'approvisionnement du pays bénéficiaire auprès d'autres pays en développement ("transactions triangulaires"); ou
 - ii) dans une région d'un pays en développement à des fins d'approvisionnement d'une autre région déficitaire du pays en question ("achats locaux").
- b) Les contributions en espèces ne seront, en principe, pas utilisées pour acheter à un pays un produit alimentaire qui est du même type que celui que le pays ayant fourni l'approvisionnement a reçu à titre d'aide alimen-

taire bilatérale ou multilatérale pendant la même année, ou au cours des années précédentes si la quantité d'aide alimentaire alors reçue n'est pas encore épuisée.

- c) Afin de faciliter l'achat de produits alimentaires auprès de pays en développement, les membres communiquent au Secrétariat, dans la mesure du possible, les renseignements dont ils disposent concernant les excédents de produits alimentaires qui peuvent exister, ou être escomptés, dans des pays en développement.
- d) Les membres veillent tout particulièrement à éviter toute incidence préjudiciable sur les consommateurs à faible revenu des fluctuations de prix résultant d'achats locaux.

ARTICLE XIII

Efficacité et impact

- a) Dans toutes leurs transactions d'aide alimentaire, les membres veillent tout particulièrement à :
 - i) éviter les effets adverses sur les récoltes, la production et les structures locales de commercialisation en adoptant un calendrier judicieux pour la distribution de l'aide alimentaire;
 - ii) respecter les habitudes alimentaires locales et les besoins nutritionnels des bénéficiaires et minimiser tout effet négatif possible sur leurs régimes alimentaires; et
 - iii) faciliter la participation des femmes au processus de prise de décision et à la mise en oeuvre des opérations d'aide alimentaire, en renforçant ainsi la sécurité alimentaire au niveau des ménages.
- b) Les membres s'efforcent d'appuyer les efforts des gouvernements des pays bénéficiaires en vue d'élaborer et de mettre en oeuvre des programmes d'aide d'une manière qui soit compatible avec la présente Convention.
- c) Les membres doivent appuyer et, le cas échéant, contribuer au renforcement de la capacité et des compétences des gouvernements bénéficiaires et des sociétés civiles respectives pour l'élaboration et la mise en oeuvre de stratégies de sécurité alimentaire afin de rehausser l'impact des programmes d'aide alimentaire.

- d) Lorsque l'aide alimentaire est vendue dans un pays bénéficiaire, la vente s'effectuera, dans la mesure du possible, par le biais du secteur privé et sur la base d'une analyse du marché. En ciblant le produit de telles ventes, il sera donné priorité aux projets qui visent à améliorer la sécurité alimentaire des bénéficiaires.
- e) Il convient d'envisager de renforcer l'aide alimentaire par d'autres moyens (aide financière, assistance technique, etc.) afin d'intensifier son aptitude à rehausser la sécurité alimentaire et d'augmenter la capacité des gouvernements et de la société civile à élaborer des stratégies de sécurité alimentaire à tous les niveaux.
- f) Les membres doivent s'efforcer d'assurer la cohérence entre les politiques d'aide alimentaire et les politiques appliquées dans d'autres secteurs, tels que le développement, l'agriculture et le commerce.
- g) Les membres conviennent de se consulter dans la mesure du possible avec tous les partenaires concernés au niveau de chaque pays bénéficiaire pour assurer le suivi de la coordination des programmes et des opérations d'aide alimentaire.
- h) Les membres doivent s'efforcer de réaliser des évaluations communes de leurs programmes et opérations d'aide alimentaire. Ces évaluations doivent être basées sur des principes internationaux établis.
- i) Lors de l'évaluation de leurs programmes et opérations d'aide alimentaire, les membres doivent prendre en considération les dispositions de la présente Convention concernant l'efficacité et l'impact desdits programmes et opérations d'aide alimentaire.
- j) Les membres sont incités à évaluer l'impact de leurs programmes d'aide alimentaire, distribués bilatéralement ou multilatéralement ou par le biais d'organisations non- gouvernementales, en se servant des indicateurs adéquats, tels que l'état nutritionnel des bénéficiaires et d'autres indicateurs associés à la sécurité alimentaire mondiale.

ARTICLE XIV

Information et coordination

- a) Les membres soumettent des rapports périodiques au Comité concernant le montant, la composition, les modalités de distribution, les coûts y compris les coûts de transport et autres coûts opérationnels, la forme et les

conditions de leurs contributions conformément aux dispositions du Règlement intérieur.

- b) Les membres s'engagent à fournir les données statistiques et autres informations nécessaires au bon fonctionnement de la présente Convention, notamment en ce qui concerne :
 - i) leurs expéditions d'aide, y compris les achats de produits réalisés grâce à des contributions en espèces, des achats locaux ou des opérations triangulaires, et celles distribuées par le biais d'organisations internationales;
 - ii) les accords qu'ils ont souscrits pour la fourniture à venir d'aide alimentaire;
 - iii) leurs politiques en matière de fourniture et de distribution d'aide alimentaire. Dans la mesure du possible, ces notifications sont faites par écrit au Directeur exécutif avant chacune des sessions ordinaires du Comité.
- c) Les membres qui effectuent des contributions au titre de la présente Convention sous la forme de contribution multilatérale en espèces à des organisations internationales doivent notifier l'exécution de leurs obligations conformément aux dispositions du Règlement intérieur.
- d) Les membres échangent des informations sur leurs politiques et programmes d'aide alimentaire et sur les résultats de leurs évaluations de ces politiques et programmes et ils s'efforcent de veiller à la compatibilité de leurs programmes d'aide alimentaire avec les stratégies de sécurité alimentaire à l'échelle nationale, régionale, locale et au niveau des ménages.
- e) Les membres doivent indiquer à l'avance au Comité le montant de leur engagement qui n'est pas faite sous forme de dons et les modalités de toute aide qui n'est pas fournie sous cette forme.

TROISIÈME PARTIE – ADMINISTRATION

ARTICLE XV

Comité de l'aide alimentaire

- a) Le Comité de l'aide alimentaire, institué par la Convention relative à l'aide alimentaire de l'Accord international sur les céréales de 1967, continue d'exister afin d'administrer la présente Convention; il conserve les pouvoirs et les fonctions qui lui sont attribués aux termes de celle-ci.
- b) Le Comité est composé de toutes les Parties à la présente Convention.
- c) Chaque membre du Comité désigne un représentant résidant au siège du Comité à qui les notifications du Secrétariat et autres communications relatives aux travaux du Comité sont normalement adressées. D'autres dispositions peuvent être prises par un membre quelconque du Comité en accord avec le Directeur exécutif.

ARTICLE XVI

Pouvoirs et fonctions

- a) Le Comité prend les décisions et exerce les fonctions nécessaires à l'application des dispositions de la présente Convention. Il arrête les règles nécessaires à cette fin dans le Règlement intérieur.
- b) Les décisions du Comité sont prises par voie de consensus.
- c) Le Comité assure le suivi des besoins d'aide alimentaire des pays en développement et de la capacité des membres à répondre à ces besoins.
- d) Le Comité assure le suivi des progrès accomplis dans l'exécution des objectifs visés à l'article I de la présente Convention et de la satisfaction des dispositions de la présente Convention.
- e) Le Comité peut recevoir des renseignements des pays bénéficiaires et consulter ces pays.

ARTICLE XVII

Président et Vice-Président

- a) Au cours de la dernière session réglementaire de chaque année, le Comité désigne un président et un vice-président pour l'année suivante.
- b) Le Président :
 - i) approuve le projet d'ordre du jour de chaque session;
 - ii) préside les sessions;
 - iii) prononce l'ouverture et la clôture de chaque réunion et de chaque session;
 - iv) soumet, au début de chaque session, le projet d'ordre du jour à l'approbation du Comité;
 - v) dirige les débats et assure l'application du Règlement intérieur;
 - vi) donne la parole et statue sur toute motion d'ordre conformément au Règlement intérieur;
 - vii) soumet les questions à la décision du Comité et annonce les décisions; et
 - viii) statue sur toute motion d'ordre présentée par les délégués.
- c) Si le Président est obligé de s'absenter pendant une session, ou une partie d'une session, ou s'il est momentanément empêché de remplir les fonctions de Président, le Vice-Président le remplace. En l'absence du Président et du Vice-Président, le Comité désigne un président temporaire.
- d) Si, pour une raison quelconque, le Président ne peut continuer à remplir ses fonctions, il est remplacé par le Vice-Président en attendant que le Comité désigne un nouveau président.
- e) Le Vice-Président, lorsqu'il agit en qualité de Président, ou le Président temporaire ont les mêmes pouvoirs et fonctions que le Président.

ARTICLE XVIII

Sessions

- a) Le Comité se réunit au moins deux fois par an à l'occasion des sessions statutaires du Conseil international des céréales. Le Comité se réunit aussi à tout autre moment sur décision du Président, à la demande de trois membres, ou lorsque les dispositions de la présente Convention l'exigent.
- b) La présence de délégués représentant les deux tiers des membres du Comité est nécessaire pour constituer le quorum à toute session du Comité.
- c) Le Comité peut, quand il y a lieu, inviter tout gouvernement non membre et les représentants d'autres organisations internationales intergouvernementales à assister à ses réunions ouvertes en qualité d'observateurs.
- d) Le siège du Comité est à Londres.

ARTICLE XIX

Secrétariat

- a) Le Comité utilise les services du Secrétariat du Conseil international des céréales pour l'exécution des tâches administratives que ledit Comité peut demander, notamment la production et la distribution de la documentation et des rapports.
- b) Le Directeur exécutif applique les directives du Comité et exerce les fonctions stipulées par la présente Convention et par son Règlement intérieur.

ARTICLE XX

Manquements et différends

- a) En cas de différend relatif à l'interprétation ou à l'application de la présente Convention ou d'un manquement aux obligations contractées en vertu de cette Convention, le Comité se réunit pour décider des mesures à prendre.
- b) Les membres conviennent de tenir compte des recommandations et conclusions formulées par le Comité par voie de consensus en cas de désaccord concernant l'application des dispositions de la présente Convention.

QUATRIÈME PARTIE – DISPOSITIONS FINALES

ARTICLE XXI

Dépositaire

Le Secrétaire général des Nations Unies est désigné comme dépositaire de la présente Convention.

ARTICLE XXII

Signature et ratification

- a) La présente Convention sera ouverte du 1er mai 1999 au 30 juin 1999 inclus, à la signature des gouvernements visés au paragraphe e) de l'article III.
- b) La présente Convention est soumise à la ratification, à l'acceptation ou à l'approbation de chaque gouvernement signataire conformément à ses procédures constitutionnelles. Les instruments de ratification, d'acceptation ou d'approbation seront déposés auprès du dépositaire au plus tard le 30 juin 1999, étant entendu que le Comité pourra accorder une ou plusieurs prolongations de délai à tout gouvernement signataire qui n'aura pas déposé son instrument de ratification, d'acceptation ou d'approbation à cette date.
- c) Tout gouvernement signataire peut déposer auprès du dépositaire une déclaration d'application à titre provisoire de la présente Convention. Il applique la présente Convention à titre provisoire selon ses lois et règlements et il est réputé provisoirement y être partie.
- d) Le dépositaire notifie à tous les gouvernements signataires et adhérents toute signature, ratification, acceptation, approbation, application à titre provisoire de la présente Convention et toute adhésion à cette Convention.

ARTICLE XXIII

Adhésion

- a) La présente Convention est ouverte à l'adhésion de tout gouvernement visé au paragraphe e) de l'article III qui n'a pas signé la présente Convention. Les instruments d'adhésion seront déposés auprès du dépositaire au plus tard le 30 juin 1999, étant entendu que le Comité pourra accorder une ou plusieurs prolongations de délai à tout gouvernement qui n'aura pas déposé son instrument à cette date.

- b) Lorsque la présente Convention sera entrée en vigueur conformément aux dispositions de l'article XXIV, elle sera ouverte à l'adhésion de tout gouvernement autre que ceux qui sont visés au paragraphe e) de l'article III, aux conditions que le Comité jugera appropriées. Les instruments d'adhésion seront déposés auprès du dépositaire.
- c) Tout gouvernement adhérant à la présente Convention en vertu du paragraphe a) du présent article ou dont l'adhésion aura été approuvée par le Comité aux termes du paragraphe b) dudit article peut déposer auprès du dépositaire une déclaration d'application à titre provisoire de la présente Convention en attendant le dépôt de son instrument d'adhésion. Un tel gouvernement applique la présente Convention à titre provisoire selon ses lois et règlements et il est réputé provisoirement y être partie.

ARTICLE XXIV

Entrée en vigueur

- a) La présente Convention entrera en vigueur le 1er juillet 1999 si, au 30 juin 1999, des gouvernements dont les engagements cumulés, tels que visés au paragraphe e) de l'article III, représentent au moins 75 pour cent du total des engagements de tous les gouvernements mentionnés dans ledit paragraphe, ont déposé des instruments de ratification, d'acceptation, d'approbation ou d'adhésion, ou des déclarations d'application à titre provisoire, et sous réserve que la Convention sur le commerce des céréales de 1995 soit en vigueur.
- b) Si la présente Convention n'entre pas en vigueur conformément aux dispositions du paragraphe a) du présent article, les gouvernements qui auront déposé des instruments de ratification, d'acceptation, d'approbation ou d'adhésion, ou des déclarations d'application à titre provisoire, pourront décider unanimement qu'elle entrera en vigueur entre eux-mêmes, sous réserve que la Convention sur le commerce des céréales de 1995 soit en vigueur.

ARTICLE XXV

Durée et retrait

- a) À moins qu'elle ne soit prorogée en application du paragraphe b) du présent article ou qu'il n'y soit mis fin auparavant en application du paragraphe f) du présent article, la présente Convention restera en vigueur

jusqu'au 30 juin 2002 inclus, sous réserve que la Convention sur le commerce des céréales de 1995, ou une nouvelle Convention sur le commerce des céréales la remplaçant, reste en vigueur jusqu'à cette date incluse.

- b) Le Comité pourra proroger la présente Convention au-delà du 30 juin 2002 pour des périodes successives ne dépassant pas deux ans chacune, sous réserve que la Convention sur le commerce des céréales de 1995, ou une nouvelle Convention sur le commerce des céréales la remplaçant, reste en vigueur pendant toute la durée de la prorogation.
- c) Si la présente Convention est prorogée en vertu du paragraphe b) du présent article, les engagements des membres au titre du paragraphe e) de l'article III peuvent être soumis au réexamen des membres avant l'entrée en vigueur de chaque prorogation. Les engagements individuels, tels qu'ils auront été réexaminés, resteront inchangés pendant la durée de chaque prorogation.
- d) Le fonctionnement de la présente Convention fera l'objet d'un suivi, notamment en ce qui concerne les résultats de toutes négociations multilatérales ayant une incidence sur la fourniture d'aide alimentaire, tout particulièrement à des conditions de crédit préférentielles, et le besoin d'en appliquer les résultats.
- e) La situation eu égard à toutes les opérations d'aide alimentaire et, en particulier, celles réalisées à des conditions de crédit préférentielles, sera passée en revue avant de décider de toute prorogation de la présente Convention ou de toute nouvelle convention.
- f) S'il est mis fin à la présente Convention, le Comité continue d'exister aussi longtemps qu'il le faut pour procéder à sa liquidation et il dispose alors des pouvoirs et exerce les fonctions nécessaires à cette fin.
- g) Tout membre peut se retirer de la présente Convention à la fin de toute année en notifiant son retrait par écrit au dépositaire au moins quatre-vingt-dix jours avant la fin de l'année en question, mais il n'est de ce fait relevé d'aucune des obligations résultant de la présente Convention et non exécutées avant la fin de ladite année. Ce membre avise simultanément le Comité de la décision qu'il a prise.
- h) Tout membre qui se retire de la présente Convention peut ultérieurement y redevenir partie en notifiant sa décision au Comité et au dépositaire. Toutefois, il est établi comme condition à la réadmission de ce membre

que celui-ci soit tenu de s'acquitter de son engagement à compter de l'année où il redevient partie à la présente Convention.

ARTICLE XXVI

Accord international sur les céréales

La présente Convention remplace la Convention relative à l'aide alimentaire de 1995, telle qu'elle a été prorogée, et est l'un des instruments constitutifs de l'Accord international sur les céréales de 1995.

ARTICLE XXVII

Textes faisant foi

Les textes de la présente Convention en langues anglaise, espagnole, française et russe font tous également foi.

FAIT à Londres, le 13 avril mille neuf cent quatre-vingt dix-neuf.

ANNEXE A

COÛTS DE TRANSPORT ET AUTRES COÛTS OPÉRATIONNELS

Les coûts de transport et autres coûts opérationnels associés aux contributions d'aide alimentaire qui sont inclus aux termes des articles II a) vii), III, X et XIV de la présente Convention sont les suivants :

a) Coûts de transport

fret, y compris le chargement et le déchargement
surestaries et expédition
transbordement
ensachage
assurance et supervision
frais portuaires et taxes de stockage au port
installations d'entreposage temporaire et taxes au port et en transit
transport routier, location de véhicule, frais de péage et d'escorte, taxes
de convoi et de frontière
location de matériel
avion, pont aérien

b) Autres coûts opérationnels

éléments non alimentaires (ENA) utilisés par les bénéficiaires (outils,
ustensiles, intrants agricoles)
ENA fournis aux partenaires de mise en oeuvre (véhicules, installations
de stockage)
coûts de formation des partenaires locaux
coûts opérationnels supportés par les partenaires locaux pour la mise en
oeuvre des opérations, non couverts en tant que coûts de transport
frais de meunerie et autres frais spéciaux
coûts des ONG dans le pays bénéficiaire
services d'assistance technique et gestion logistique
préparation, étude de faisabilité, suivi et évaluation de projet
inscription des bénéficiaires
services techniques dans le pays bénéficiaire

ANNEXE B

PAYS BÉNÉFICIAIRES

Les bénéficiaires d'aide alimentaire éligibles aux termes de l'article VII de la présente Convention sont les pays et territoires en développement énumérés comme bénéficiaires d'aide par le Comité d'assistance au développement (CAD) de l'OCDE, à compter du 1er janvier 1997, et listés ci-après, ainsi que les pays figurant sur la liste de l'OMC des pays en développement importateurs nets de produits alimentaires, en date du 1er mars 1999.

a) Pays les moins avancés

Afghanistan, Angola, Bangladesh, Bénin, Bhoutan, Burkina Faso, Burundi, Cambodge, Cap-Vert, République centrafricaine, Tchad, Comores, République démocratique du Congo, Djibouti, Guinée équatoriale, Érythrée, Éthiopie, Gambie, Guinée, Guinée-Bissau, Haïti, Kiribati, Laos, Lesotho, Libéria, Madagascar, Malawi, Maldives, Mali, Mauritanie, Mozambique, Myanmar, Népal, Niger, Rwanda, Sao Tomé-et-Principe, Sierra Leone, Îles Salomon, Somalie, Soudan, Tanzanie, Togo, Tuvalu, Ouganda, Vanuatu, Samoa occidentale, Yémen, Zambie.

b) Autres pays à faible revenu

Albanie, Arménie, Azerbaïdjan, Bosnie-Herzégovine, Cameroun, Chine, République du Congo, Côte d'Ivoire, Géorgie, Ghana, Guyane, Honduras, Inde, Kenya, République kirghize, Mongolie, Nicaragua, Nigéria, Pakistan, Sénégal, Sri Lanka, Tadjikistan, Viet Nam et Zimbabwe.

c) Pays à revenu intermédiaire de la tranche inférieure

Algérie, Belize, Bolivie, Botswana, Colombie, Costa Rica, Cuba, Dominique, République dominicaine, Équateur, Égypte, El Salvador, Fidji, Grenade, Guatemala, Indonésie, Iran, Iraq, Jamaïque, Jordanie, Kazakhstan, Corée (République démocratique de), Liban, Macédoine (ancienne République yougoslave), Îles Marshall, États fédérés de Micronésie, Moldova, Maroc, Namibie, Nioué, Palaos, Zones administrées par la Palestine, Panama, Papouasie-Nouvelle-Guinée, Paraguay, Pérou, Philippines, Saint-Vincent-et-les Grenadines, Suriname, Swaziland, Syrie, Thaïlande, Timor, Tokélaou, Tonga, Tunisie, Turquie, Turkménistan, Ouzbékistan, Venezuela, Wallis et Futuna et République fédérale de Yougoslavie.

**Pays en développement importateurs nets de produits alimentaires
selon l'OMC
(non compris dans la liste qui précède)**

Barbade, Maurice, Sainte-Lucie, Trinité-et-Tobago.

**КОНВЕНЦИЯ ОБ ОКАЗАНИИ ПРОДОВОЛЬСТВЕННОЙ
ПОМОЩИ 1999 ГОДА**



**Организация Объединенных Наций
1999**

КОНВЕНЦИЯ ОБ ОКАЗАНИИ ПРОДОВОЛЬСТВЕННОЙ ПОМОЩИ 1999 ГОДА

ПРЕАМБУЛА

Стороны настоящей Конвенции,

рассмотрев Конвенцию об оказании продовольственной помощи 1995 года и ее цель, заключающуюся в предоставлении, по крайней мере, 10 миллионов тонн продовольственной помощи ежегодно в форме зерна для пищевого потребления, и желая подтвердить свое намерение поддерживать международное сотрудничество по вопросам оказания продовольственной помощи между правительствами стран-участниц;

принимая во внимание Декларацию о мировой продовольственной безопасности и План действий Всемирной продовольственной конференции, принятый в Риме в 1996 году, в частности, стремление к достижению продовольственной безопасности для всех и к тому, чтобы прилагать постоянные усилия к борьбе с голодом;

желая усилить способность международного сообщества реагировать на случаи критического положения с продовольствием;

принимая во внимание, что в своем решении, принятом в Марракеше в 1994 году по мерам, касающимся наименее развитых стран и развивающихся стран, нетто-импортеров продовольствия, министры стран-участниц ВТО согласились пересмотреть уровень продовольственной помощи, установленный в рамках Конвенции об оказании продовольственной помощи в соответствии с дополнениями, принятыми на Министерской конференции в Сингапуре в 1996 году;

признавая, что страны-получатели и страны-участницы имеют собственную политику по оказанию продовольственной помощи и относящимся к ней вопросам, а также то, что конечной целью оказания продовольственной помощи является устранение потребности в самой продовольственной помощи;

желая повысить эффективность и качество продовольственной помощи в качестве средства для поддержания продовольственной безопасности в развивающихся странах, особенно, для устранения бедности и голода среди наиболее уязвимых групп населения, а также для улучшения координации между странами-участницами и их сотрудничества в области оказания продовольственной помощи;

СОГЛАСИЛИСЬ о нижеследующем:

ЧАСТЬ I - ЦЕЛИ И ОПРЕДЕЛЕНИЯ

СТАТЬЯ I

Цели

Цели настоящей Конвенции заключаются в том, чтобы содействовать обеспечению мировой продовольственной безопасности и улучшить способность международного сообщества реагировать на критические ситуации с продовольствием и другие продовольственные потребности развивающихся стран путем:

а) обеспечения соответствующих уровней продовольственной помощи, предоставляемой на предсказуемой основе, как это определено положениями настоящей Конвенции;

б) поощрения стран-участниц к тому, чтобы обеспечивать направленность продовольственной помощи на устранение бедности и голода среди наиболее уязвимых групп населения, а также ее соответствие сельскохозяйственному развитию в этих странах;

с) использования принципов, обеспечивающих максимальное повышение воздействия, эффективности и качества продовольственной помощи, предоставляемой в качестве средства для поддержания продовольственной безопасности; и

д) обеспечения структуры сотрудничества, координации и совместного использования информации среди участников по вопросам, касающимся продовольственной безопасности, с целью достижения большей эффективности по всем аспектам операций по оказанию продовольственной помощи и большей последовательности между продовольственной помощью и другими средствами политики.

СТАТЬЯ II

Определения

а) В рамках настоящей Конвенции, если в контексте не предусмотрено иное, любая ссылка на:

і) "сиф" означает стоимость, страхование и фрахт;

- ii) "обязательство" означает минимальный объем продовольственной помощи, который должен быть предоставлен участником ежегодно в соответствии со Статьей III(e);
- iii) "Комитет" означает Комитет по продовольственной помощи, упоминаемый в Статье XV;
- iv) "взнос" означает общий объем продовольственной помощи, которая предоставляется и о которой сообщается Комитету участником ежегодно в соответствии с условиями настоящей Конвенции;
- v) "Конвенция" означает Конвенцию об оказании продовольственной помощи 1999 года;
- vi) "КСР" означает Комитет содействия развитию ОЭСР;
- vii) "развивающаяся страна" означает любую страну или территорию, имеющую право на получение продовольственной помощи в соответствии со Статьей VII;
- viii) "приемлемый продукт" означает продукт, упоминаемый в Статье IV, который может быть предоставлен в качестве продовольственной помощи участником как его взнос в соответствии с настоящей Конвенцией;
- ix) "Исполнительный директор" означает Исполнительный директор Международного совета по зерну;
- x) "фоб" означает франко-борт;
- xi) "продовольствие" или "продовольственная помощь" включают, где уместно, ссылку на семена для продовольственных культур;
- xii) "Участник" означает сторону настоящей Конвенции;
- xiii) "питательные микроэлементы" означают витамины и минеральные вещества, используемые для обогащения или дополнения приемлемых продуктов, поставляемых в качестве продовольственной помощи, которые могут быть засчитаны, в соответствии со Статьей IV(c), как взнос участника;
- xiv) "ОЭСР" означает Организацию экономического сотрудничества и развития;

- xv) "продукты первичной переработки" включают:
- различные сорта муки из хлебных злаков;
 - крупу и муку крупного помола из хлебных злаков;
 - другое обработанное зерно хлебных злаков (например, расплющенное, расслоенное, полированное, обшелушенное и раздробленное зерно, но не подвергшееся дальнейшей обработке), за исключением обрушенного, полированного, шлифованного или раздробленного риса;
 - эмбрион хлебных злаков, непросеянный, расплющенный, расслоенный или твердый;
 - термообработанная пшеница; и
 - любой другой аналогичный зернопродукт по решению Комитета;
- xvi) "продукты вторичной переработки" включают:
- макароны, спагетти и аналогичные продукты; и
 - любые другие продукты, изготовление которых предусматривает использование продукта первичной переработки, по решению Сообщества;
- xvii) "рис" включает обрушенный, полированный, шлифованный и раздробленный рис;
- xviii) "Секретариат" означает Секретариат Международного совета по зерну;
- xix) "тонна" означает метрическую тонну в 1000 килограммов;
- xx) "расходы по транспортировке и другие эксплуатационные расходы", перечисленные в Приложении А, означают стоимость за пределами этапа фоб или, в случае местных закупок, за пределами точки закупки, связанную с осуществлением продовольственной помощи, которая может быть засчитана в полной мере или частично против взноса участника;
- xxi) "стоимость" означает обязательство участника в конвертируемой валюте;

- xxii) "пшеничный эквивалент" означает объем обязательства или взноса участника в расчете в соответствии со Статьей V;
- xxiii) "ВТО" означает Всемирную торговую организацию;
- xxiv) "год" означает период с 1 июля по 30 июня, если не оговорено иное.

b) Любую ссылку в настоящей Конвенции на "Правительство" или "Правительства", или "участника" следует понимать как включающую ссылку на Европейское Сообщество (в дальнейшем именуемое ЕС). Соответственно, любую ссылку в настоящей Конвенции на "подписание" или на "депонирование актов о ратификации, принятии или одобрении" или "акт о присоединении" или на "декларацию о временном применении" Правительством следует - применительно к ЕС - понимать как включающую подписание или декларацию о временном применении от имени ЕС его компетентным органом и депонирование акта, который, согласно уставной процедуре ЕС, сдается на хранение при заключении международного соглашения.

c) Любую ссылку в настоящей Конвенции на "Правительство" или "Правительства", или "участника" следует понимать, где уместно, как включающую ссылку на любую самостоятельную таможенную территорию в соответствии со смыслом Генерального соглашения по тарифам и торговле или соглашения, учреждающего Всемирную торговую организацию.

ЧАСТЬ II - ВЗНОСЫ И ПОТРЕБНОСТИ

СТАТЬЯ III

Количества и качество

a) Участники соглашаются предоставлять продовольственную помощь развивающимся странам или ее денежный эквивалент в минимальных годовых объемах, установленных ниже в пункте (e) (в дальнейшем именуемых "обязательство").

b) Обязательство каждого участника будет выражено либо в тоннах пшеничного эквивалента, либо в стоимостной форме, либо как комбинация физического и стоимостного выражения. Участники, указывающие свои обязательства в стоимостном выражении, будут также указывать гарантированное ежегодное количество в тоннах.

с) Если участники указывают свои обязательства в стоимостном выражении или в комбинации физического и стоимостного выражения, стоимостной элемент может включать расходы по транспортировке и другие эксплуатационные расходы, связанные с операциями по предоставлению продовольственной помощи.

д) Независимо от формы выражения обязательства участника (в тоннах, стоимостной форме или как комбинация физического и стоимостного выражения), участник может также включать ориентировочную стоимость, представляющую его общую сумму сметных расходов, включая расходы по транспортировке и другие эксплуатационные расходы, связанные с проведением операций по оказанию продовольственной помощи.

е) В соответствии с положениями Статьи VI обязательство каждого участника будет составлять:

Участник	Объем ¹ (в тоннах пшеничного эквивалента)	Стоимость ¹ (млн.)	Общая ориентировочная стоимость (млн.)
Аргентина	35 000	-	
Австралия	250 000	-	A\$90 ²
Канада	420 000	-	C\$150 ²
Европейское сообщество и его страны-участницы	1 320 000	● 130 ²	● 422 ²
Япония	300 000	-	
Норвегия	30 000	-	NOK 59 ²
Швейцария	40 000	-	
Соединенные Штаты Америки	2 500 000	-	US\$900-1 000 ²

¹ Участники будут сообщать об их деятельности по предоставлению продовольственной помощи в соответствии с соответствующими Правилами процедуры.

² Включает расходы по транспортировке и другие эксплуатационные расходы.

f) Расходы по транспортировке и другие эксплуатационные расходы, когда они засчитываются в обязательство участника, должны осуществляться как часть операции по предоставлению продовольственной помощи, которая также может быть учтена в счет обязательства участника.

g) В отношении расходов по транспортировке и других эксплуатационных расходов участник не вправе засчитывать против своего обязательства больше, чем стоимость приобретения приемлемых продуктов, за исключением случаев всемирно признанных критических ситуаций.

h) Любой участник, присоединившийся к настоящей Конвенции, в соответствии с пунктом (b) Статьи XXIII, считается внесенным в список в пункте (e) настоящей Статьи вместе с указанием его обязательства.

i) Обязательство присоединяющегося участника, упомянутого в пункте (h) настоящей Статьи, будет составлять не менее 20 000 тонн или соответствующую стоимость по решению Комитета. Оно обычно будет применяться полностью в первом году, в течение которого страна, как считает Комитет, присоединилась к Конвенции. Однако, с целью облегчения присоединения Правительств других стран, помимо стран, упомянутых в пункте (e) настоящей Статьи, Комитет может согласиться, чтобы обязательство присоединяющегося участника было равномерно распределено на период, не превышающий три года, при условии, что в первом году обязательство будет составлять не менее 10 000 тонн или соответствующую стоимость и будет возрастать, по меньшей мере, на 5000 тонн в год или соответствующую стоимость в каждом последующем году.

j) Все продукты, предоставляемые в качестве продовольственной помощи, должны отвечать международным стандартам качества, соответствовать диетическим традициям и продовольственным потребностям стран-получателей и, за исключением семян, будут пригодны для пищевого потребления.

СТАТЬЯ IV

Продукты

a) В соответствии с настоящей Конвенцией могут поставляться следующие виды продуктов, в соответствии с требованиями стандартов, изложенных в соответствующих Правилах процедуры:

- i) зерно (пшеница, ячмень, кукуруза, просо, овес, рожь, сорго и тритикале) или рис;

- ii) продукты первичной или вторичной переработки, полученные из зерновых или риса;
 - iii) бобовые;
 - iv) пищевое масло;
 - v) корнеплодные культуры (тапиока, круглый картофель, сладкий картофель, ямс, или таро), если они поставляются в рамках трехсторонних сделок или местных закупок;
 - vi) обезжиренное молоко в порошке;
 - vii) сахар;
 - viii) семена для приемлемых продуктов; и
 - ix) в пределах положений пункта (b) ниже, продукты, которые являются компонентом обычного рациона питания уязвимых групп населения или элементом дополнительных продовольственных программ и соответствуют требованиям, изложенным в Статье III(j) настоящей Конвенции.
- b) Объем продовольственной помощи, предоставленной участником в любой год в качестве выполнения его обязательства в форме:
- i) всех продуктов, включенных в пункт (a) с (vi) по (viii) настоящей Статьи, не должен в совокупности превышать 15 процентов, и никакая категория продуктов не должна отдельно превышать 7 процентов от его обязательства, исключая расходы по транспортировке и другие эксплуатационные расходы;
 - ii) всех продуктов, включенных в пункт (a)(ix) настоящей Статьи, не должен в совокупности превышать 5 процентов, и никакие виды продуктов не должны отдельно превышать 3 процентов от его обязательства, исключая расходы по транспортировке и другие эксплуатационные расходы;
 - iii) когда обязательство выражено как комбинация физического и стоимостного выражения, расчет долей в процентном выражении в подпунктах (i) и (ii) будет производиться отдельно в отношении физического объема и стоимости, исключая расходы по транспортировке и другие эксплуатационные расходы.

с) В целях выполнения своих обязательств, участники могут предоставлять питательные микроэлементы вместе с приемлемыми видами продуктов. Они будут стремиться к предоставлению в качестве продовольственной помощи, где уместно, обогащенных продуктов, особенно, в случаях критических обстоятельств и в целенаправленных проектах развития.

СТАТЬЯ V

Эквивалентность

- а) Взносы будут оцениваться в пшеничном эквиваленте следующим образом:
- i) зерно для пищевого потребления эквивалентно пшенице;
 - ii) взносы рисом будут оцениваться на основе соотношения мировых экспортных цен на рис и пшеницу в соответствии с методами, изложенными в Правилах процедуры;
 - iii) взносы зерновыми продуктами или продуктами из риса первичной или вторичной переработки будут оцениваться по содержанию в них зерна или риса в соответствии с условиями, изложенными в Правилах процедуры;
 - iv) взносы бобовыми, семенным зерном или рисом, или семенами других продовольственных культур, а также всеми другими видами приемлемых продуктов будут рассчитываться на основе стоимости их приобретения в соответствии с методами, изложенными в Правилах процедуры.
- б) Когда взносы осуществляются в виде смесей продуктов, то против взноса участника будет засчитываться только часть смеси, полученная из приемлемых продуктов.
- с) Комитет установит Правило процедуры для определения пшеничного эквивалента обогащенных видов продуктов и питательных микроэлементов.
- д) Взносы денежным эквивалентом для закупки приемлемых продуктов, предоставляемых в качестве продовольственной помощи, будут оцениваться либо в соответствии с пшеничным эквивалентом таких продуктов, либо по преобладающим на мировом рынке ценам на пшеницу в соответствии с методами, изложенными в Правилах процедуры.

СТАТЬЯ VI

Перенос непоставленного количества на будущие периоды

- а) Каждый участник гарантирует выполнение им операций в отношении своего обязательства на один год в максимально возможной степени в течение этого года.
- б) Если в определенном году какой-либо участник не в состоянии выполнить объем, установленный в пункте (е) Статьи III, он должен сообщить об этом Комитету в кратчайшие по возможности сроки и в любом случае не позднее первой сессии, проводимой после окончания этого года. Если Комитет не решит иное, непоставленное количество будет добавлено к обязательству этого участника в следующем году.
- с) Если взнос участника превышает объем его обязательства в любой год, до 5 процентов от общего объема его обязательства или избыточное количество, в зависимости от того, что меньше, может засчитываться как часть обязательства участника в следующем году.

СТАТЬЯ VII

Приемлемые страны-получатели

- а) Продовольственная помощь в соответствии с настоящей Конвенцией может предоставляться развивающимся странам и территориям, перечисленным в Приложении В, а именно:
- i) наименее развитые страны;
 - ii) страны с низким уровнем доходов;
 - iii) страны с низким и средним уровнями доходов, а также другие страны, включенные в список ВТО в качестве развивающихся стран, нетто-импортеров продовольствия, во время проведения переговоров по настоящей Конвенции, когда эти страны испытывают критическое положение с продовольствием или всемирно признанные финансовые кризисы, ведущие к нехватке продовольствия, или когда операции по оказанию продовольственной помощи направлены на уязвимые группы населения.

b) В целях пункта (а) выше любые изменения, внесенные в список КСР Развивающихся стран и Территорий в Приложении В с (а) по (с), будут также применяться к списку приемлемых стран-получателей в соответствии с настоящей Конвенцией.

с) Предоставляя продовольственную помощь, участники будут отдавать предпочтение наименее развитым странам и странам с низким уровнем доходов.

СТАТЬЯ VIII

Потребности

а) Продовольственная помощь должна предоставляться только в том случае, когда она является наиболее эффективным и подходящим средством оказания помощи.

b) Продовольственная помощь должна основываться на оценке потребностей страной-получателем и участниками в пределах их собственной соответствующей политики, и должна быть нацелена на повышение продовольственной безопасности в странах-получателях. Отвечая на эти потребности, участники будут уделять внимание удовлетворению конкретных продовольственных потребностей женщин и детей.

с) Продовольственная помощь, рассчитанная на бесплатное распределение, должна быть направлена на уязвимые группы населения.

d) Предоставляя продовольственную помощь, участники должны особенно учитывать долгосрочные цели восстановления и развития в странах-получателях и уважать основные гуманитарные принципы. Участники будут стремиться к тому, чтобы обеспечить своевременную доставку продовольственной помощи в предназначенные страны-получатели.

е) В максимально возможной степени, продовольственная помощь для удовлетворения не критических потребностей должна оказываться участниками на основе заблаговременного планирования с тем, чтобы страны-получатели могли учитывать в своих программах развития возможные поступления продовольственной помощи, которые они будут получать в течение каждого года действия настоящей Конвенции.

f) Если окажется, что, вследствие значительного сокращения производства продовольствия или других обстоятельств, какая-либо страна, регион или регионы будут испытывать исключительные потребности в продовольствии, этот вопрос будет рассмотрен Комитетом. Комитет может рекомендовать, чтобы участники откликнулись на эту ситуацию путем увеличения объема предоставляемой продовольственной помощи.

g) При определении потребностей в продовольственной помощи участники или их партнеры предпримут все усилия к тому, чтобы проводить взаимные консультации на региональной основе и на уровне страны-получателя с целью разработки общего подхода к анализу потребностей.

h) Участники соглашаются, где уместно, выявлять приоритетные страны и регионы в соответствии с их программами оказания продовольственной помощи. Участники должны обеспечивать прозрачность в отношении их приоритетов, политики и программ путем предоставления информации для других стран-доноров.

i) Участники будут проводить консультации на взаимной основе напрямую или через их соответствующих партнеров относительно возможностей установления общих планов действий для приоритетных стран, по возможности, несколько раз в год.

СТАТЬЯ IX

Формы и условия предоставления помощи

a) Продовольственная помощь в соответствии с настоящей Конвенцией может предоставляться в виде:

- i) даров продовольствия или денег, используемых для закупки продовольствия для страны-получателя или страной-получателем;
- ii) продаж зерна с оплатой в валюте страны-получателя, не подлежащей переводу и являющейся неконвертируемой в валюту или товары и услуги для использования участниками из числа доноров;
- iii) продаж продовольствия в кредит с оплатой приемлемыми ежегодными взносами в течение 20 или более лет по процентным ставкам, которые ниже преобладающих коммерческих ставок на мировых рынках.

б) В отношении только продовольственной помощи, засчитываемой против обязательства участника, вся продовольственная помощь, предоставляемая наименее развитым странам, будет производиться в виде даров.

с) Продовольственная помощь, предоставляемая в соответствии с настоящей Конвенцией в виде даров, должна представлять не менее 80 процентов от взноса участника и, по мере возможного, участники будут стремиться к постепенному повышению этой цифры.

д) Участники обязуются осуществлять все операции по оказанию продовольственной помощи в соответствии с настоящей Конвенцией таким образом, чтобы не причинять ущерб нормальной структуре производства и международной коммерческой торговле.

е) Участники гарантируют:

i) что предоставление международной продовольственной помощи прямо или косвенно, официально или неофициально, открытым или подразумеваемым способом не связано с коммерческим экспортом сельскохозяйственных продуктов или других товаров и услуг в страны-получатели;

ii) что операции по оказанию международной продовольственной помощи, включая двустороннюю продовольственную помощь в денежной форме, будут осуществляться в соответствии с "Принципами сбыта излишков и консультативными обязательствами" ФАО.

СТАТЬЯ X

Транспортировка и поставка

а) Расходы по транспортировке и доставке продовольственной помощи за пределами этапа фоб, будут, по мере возможного, относиться за счет стран-доноров, особенно, в случае оказания экстренной продовольственной помощи или продовольственной помощи, предоставляемой приоритетным странам-получателям.

б) При планировании операций по оказанию продовольственной помощи будут приниматься в должный расчет потенциальные трудности, которые могут сказаться на транспортировке, обработке или хранении продовольственной помощи, а также возможные последствия, которые может иметь доставка продовольственной помощи на продажу местных урожаев в стране-получателе.

с) Для того чтобы максимально использовать имеющиеся ресурсы, связанные с логистикой, участники установят, в максимально возможной степени, с другими странами-поставщиками продовольственной помощи, странами-получателями и любыми другими сторонами, участвующими в поставке продовольственной помощи, скоординированный график поставки их взносов.

d) Соответствующая ссылка на оплату расходов по транспортировке и других эксплуатационных расходов должна делаться в любом обзоре выполнения обязательств участников в соответствии с настоящей Конвенцией.

e) Расходы по транспортировке и другие эксплуатационные расходы должны осуществляться как часть операции по предоставлению продовольственной помощи, которая также может быть включена во взнос участника.

СТАТЬЯ XI

Распределение взносов

a) Участники могут предоставлять продовольственную помощь на двусторонней основе, через межправительственные или другие международные организации, или через неправительственные организации.

b) Участники должны в полной мере учитывать преимущества направления продовольственной помощи через многосторонние каналы, в частности, Всемирную продовольственную программу.

с) При разработке и осуществлении своих операций по оказанию продовольственной помощи участники будут использовать, по возможности, информацию и опыт, имеющиеся в соответствующих международных организациях, как межправительственных, так и неправительственных, принимающих активное участие в области оказания продовольственной помощи.

d) Участникам рекомендуется координировать свою политику и деятельность по оказанию продовольственной помощи в соотношении с международными организациями, принимающими активное участие в области оказания продовольственной помощи, с целью обеспечения большей последовательности операций по оказанию продовольственной помощи.

СТАТЬЯ XII

Местные закупки и трехсторонние сделки

а) С целью стимулирования местного сельскохозяйственного развития, укрепления региональных и местных рынков и усиления долгосрочной продовольственной безопасности стран-получателей участники будут принимать во внимание возможность использования или направления их взносов денежным эквивалентом на закупку продовольствия:

- i) для поставки в страну-получатель из других развивающихся стран ("трехсторонние сделки"); или,
- ii) в одной части развивающейся страны для поставки в районы нехватки продовольствия в этой стране ("местные закупки").

б) Взносы денежным эквивалентом, как правило, не должны использоваться для закупки того же самого вида продовольствия, которое страна, выступающая поставщиком, получила в виде двусторонней или многосторонней продовольственной помощи в течение того же года, что и закупка, или в течение предыдущего года, если полученная тогда продовольственная помощь все еще используется.

с) Для облегчения закупки продовольствия из развивающихся стран участники в максимально возможной степени обеспечивают Секретариат информацией, имеющейся в их распоряжении по избыткам продовольствия, которые могут иметься или могут ожидаться в развивающихся странах.

д) Участники будут особенно стремиться к тому, чтобы не причинять ущерб потребителям с низким уровнем доходов из-за изменений цен, возникших в результате местных закупок.

СТАТЬЯ XIII

Эффективность и воздействие

а) При осуществлении всех операций по оказанию продовольственной помощи участники будут уделять особое внимание:

- i) избежанию ущерба местным урожаям, структуре производства и сбыта путем соответствующего планирования распределения продовольственной помощи;
- ii) уважению местных диетических традиций и продовольственных потребностей стран-получателей и максимальному снижению любых негативных воздействий на их традиции питания; и
- iii) облегчению участия женщин в процессе принятия решений и в осуществлении операций по оказанию продовольственной помощи и таким образом повышению продовольственной безопасности на уровне домохозяйств.

b) Участники будут прилагать усилия к тому, чтобы оказывать поддержку правительствам в странах-получателях в разработке и осуществлении программ продовольственной помощи таким образом, который соответствует настоящей Конвенции.

c) Участники должны оказывать поддержку и, по возможности, способствовать повышению способности и компетенции правительств стран-получателей и соответствующих гражданских обществ с целью разработки и осуществления программ по обеспечению продовольственной безопасности, повышающих эффективность программ по оказанию продовольственной помощи.

d) Когда продовольственная помощь продается в пределах страны-получателя, эта продажа должна осуществляться, в максимально возможной степени, через частный сектор и на основе анализа состояния рынка. При распределении поступлений от таких продаж преимущество будет отдаваться проектам, направленным на улучшение продовольственной безопасности стран-получателей.

e) Участники должны обращать внимание на усиление продовольственной помощи путем использования других средств (оказание финансовой и технической помощи и пр.) с целью повышения ее способности к усилению продовольственной безопасности, а также повышения способности правительств и гражданского общества к разработке программ по обеспечению продовольственной безопасности на всех уровнях.

f) Участники должны прилагать усилия к обеспечению последовательности между политикой по оказанию продовольственной помощи и политикой, проводимой в других секторах, таких как развитие, сельское хозяйство и торговля.

g) Участники соглашаются проводить, по мере возможного, консультации со всеми партнерами, участвующими на уровне каждой страны-получателя, с целью обеспечения контроля за координацией программ и операций по оказанию продовольственной помощи.

h) Участники будут прилагать усилия к осуществлению совместных оценок своих программ и операций по оказанию продовольственной помощи. Такие оценки будут проводиться на основе согласованных международных принципов.

i) При осуществлении оценок своих программ и операций по оказанию продовольственной помощи участники будут учитывать положения настоящей Конвенции, касающиеся эффективности и воздействия этих программ и операций по оказанию продовольственной помощи.

j) Участники будут стремиться к осуществлению оценки воздействия их программ по оказанию продовольственной помощи, распределяемой на двусторонней или многосторонней основе, или через неправительственные организации при использовании соответствующих показателей, таких как продовольственное положение стран-получателей, и других показателей, связанных с мировой продовольственной безопасностью.

СТАТЬЯ XIV

Информация и координация

a) Участники будут предоставлять регулярные и своевременные отчеты Комитету о количестве, содержании, распределении, расходах, включая расходы по транспортировке и другие эксплуатационные расходы, формах и условиях своих взносов в соответствии с Правилами процедуры.

b) Участники обязуются направлять такие статистические и другие сведения, которые могут потребоваться для действия настоящей Конвенции, в частности:

i) данные о поставках продовольственной помощи, включая закупку продуктов, осуществленную в результате взносов денежным эквивалентом, местные закупки или трехсторонние операции, а также те поставки, которые были распределены через международные организации;

- ii) сведения о заключенных соглашениях в отношении будущих поставок продовольственной помощи;
 - iii) сведения о политике, оказывающей воздействие на осуществление и распределение продовольственной помощи. Насколько это максимально возможно, эти сведения представляются на имя Исполнительного директора перед каждой очередной сессией Комитета.
- c) Участники, которые осуществляют свои взносы в форме многосторонних денежных взносов в международные организации, будут информировать о выполнении своих обязательств в соответствии с Правилами процедуры.
- d) Участники будут обмениваться сведениями о своей политике и программах по оказанию продовольственной помощи, а также результатах проведенных ими оценок этой политики и программ, и будут прилагать усилия к обеспечению связи своих программ по оказанию продовольственной помощи со стратегиями обеспечения продовольственной безопасности на национальном, региональном, местном уровнях и на уровне домохозяйств.
- e) Участники будут заранее указывать Комитету объем своего обязательства, предоставляемый не в форме даров, а также условия оказания любой подобной помощи.

ЧАСТЬ III - АДМИНИСТРАТИВНОЕ УПРАВЛЕНИЕ

СТАТЬЯ XV

Комитет по продовольственной помощи

- a) Комитет по продовольственной помощи, учрежденный на основании Конвенции об оказании продовольственной помощи Международного соглашения по зерну 1967 года, продолжает действовать в целях осуществления настоящей Конвенции, при этом его полномочия и функции определяются настоящей Конвенцией.
- b) Членство в Комитете состоит из всех сторон настоящей Конвенции.
- c) Каждый участник назначает своего представителя, проживающего в стране местопребывания Комитета, которому обычно направляются уведомления и другие сообщения Секретариата о работе Комитета. Любой член Комитета может согласовать с Исполнительным директором иной порядок представительства.

СТАТЬЯ XVI

Полномочия и функции

- a) Комитет принимает такие решения и исполняет такие функции, которые необходимы для выполнения положений настоящей Конвенции. Комитет устанавливает такие Правила процедуры, которые необходимы для этой цели.
- b) Решения Комитета принимаются консенсусом.
- c) Комитет будет держать под постоянным контролем потребности развивающихся стран в продовольственной помощи и способность участников реагировать на эти потребности.
- d) Комитет следит за результатами работы по достижению целей, изложенных в Статье I настоящей Конвенции, и выполнением положений настоящей Конвенции.
- e) Комитет может получать данные от стран-получателей и проводить с ними консультации.

СТАТЬЯ XVII

Председатель и Заместитель председателя

- a) На последней очередной сессии, проводимой ежегодно, Комитет назначает Председателя и Заместителя председателя на следующий год.
- b) Обязанностями Председателя являются:
 - i) одобрять проект повестки дня на каждую сессию;
 - ii) председательствовать на сессиях;
 - iii) объявлять открытие и закрытие каждого заседания и каждой сессии;
 - iv) в начале каждой сессии представлять на утверждение Комитета проект повестки дня;
 - v) управлять ходом дискуссии и обеспечивать соблюдение Правил процедуры;

- vi) предоставлять слово для выступления и решать все вопросы по порядку ведения заседаний согласно соответствующим Правилам процедуры;
- vii) ставить вопросы и объявлять решения; и
- viii) выносить решения по пунктам повестки дня, затронутым делегатами.

с) Если Председатель отсутствует на заседании или на любой его части или временно не в состоянии выполнить обязанности Председателя, то его обязанности выполняет Заместитель председателя. В случае отсутствия Председателя и Заместителя председателя Комитет назначает временного Председателя.

d) Если по какой-либо причине Председатель не может продолжать исполнять свои обязанности, Заместитель председателя исполняет его обязанности вплоть до назначения Комитетом нового Председателя.

e) Заместитель председателя, действуя в качестве Председателя, или временный Председатель имеют те же полномочия и обязанности, что и Председатель.

СТАТЬЯ XVIII

Сессии

a) Заседания Комитета проводятся, по крайней мере, два раза в год вместе с очередными сессиями Международного совета по зерну. Заседания Комитета могут также проводиться в другое время по решению Председателя по просьбе трех членов или иным образом в соответствии с требованиями настоящей Конвенции.

b) Для обеспечения кворума на любом из заседаний Комитета необходимо присутствие делегатов, представляющих две трети состава Комитета.

с) Комитет может, когда сочтет целесообразным, приглашать на свои заседания в качестве наблюдателей любую страну, которая не является участницей Комитета, а также представителей других международных организаций.

d) Местопребыванием Комитета является Лондон.

СТАТЬЯ XIX

Секретариат

а) Комитет пользуется услугами Секретариата Международного совета по зерну для выполнения таких административных функций, которые могут потребоваться Комитету, включая обработку и рассылку документов и отчетов.

б) Исполнительный директор выполняет директивы Комитета и действует в соответствии с обязанностями, возлагаемыми на него Конвенцией и Правилами процедуры.

СТАТЬЯ XX

Нарушения и споры

а) В случае возникновения споров относительно толкования или применения настоящей Конвенции или в случае нарушения обязательств, предусмотренных настоящей Конвенцией, Комитет проводит заседание и принимает соответствующие меры.

б) Участники будут учитывать принятые Комитетом на основе консенсуса рекомендации и заключения в случае разногласий, касающихся применения положений настоящей Конвенции.

ЧАСТЬ IV - ЗАКЛЮЧИТЕЛЬНЫЕ ПОЛОЖЕНИЯ

СТАТЬЯ XXI

Депозитарий

Генеральный секретарь Организации Объединенных Наций назначается депозитарием настоящей Конвенции.

СТАТЬЯ XXII

Подписание и ратификация

а) Настоящая Конвенция открыта для подписания с 1 мая 1999 года по 30 июня 1999 года включительно Правительствами, упомянутыми в пункте (е) Статьи III.

б) Настоящая Конвенция подлежит ратификации, принятию или одобрению каждым из подписавших ее Правительств в соответствии с его конституционными процедурами. Ратификационные грамоты, акты о принятии или одобрении сдаются на хранение депозитарию не позднее 30 июня 1999 года, за исключением тех случаев, когда Комитет может предоставить одну или более отсрочек любому подписавшему Правительству, которое к этой дате не сдало на хранение своей ратификационной грамоты, акта о принятии или одобрении.

с) Любое подписавшее Правительство может сдать на хранение депозитарию декларацию о временном применении настоящей Конвенции. Любое такое Правительство временно применяет настоящую Конвенцию в соответствии со своими законами и правилами и временно считается ее стороной.

д) Депозитарий уведомляет все Правительства, подписавшие или присоединившиеся к Конвенции, о каждом случае подписания, ратификации, принятии, одобрении, временном применении или присоединении к настоящей Конвенции.

СТАТЬЯ XXIII

Присоединение

а) Настоящая Конвенция открыта для присоединения к ней любого Правительства, упомянутого в пункте (е) Статьи III, не подписавшего настоящей Конвенции. Акты о присоединении сдаются на хранение депозитарию не позднее 30 июня 1999 года, за исключением тех случаев, когда Комитет может предоставить одну или более отсрочек любому Правительству, которое к этой дате не сдало на хранение свой акт о присоединении.

б) С момента вступления настоящей Конвенции в силу, в соответствии со Статьей XXIV, она будет открыта для присоединения к ней любого Правительства, помимо упомянутых в пункте (е) Статьи III, на таких условиях, которые Комитет сочтет необходимыми. Акты о присоединении сдаются на хранение депозитарию.

с) Любое Правительство, присоединившееся к настоящей Конвенции в соответствии с пунктом (а) настоящей Статьи, или чье присоединение было одобрено Комитетом в соответствии с пунктом (b) настоящей Статьи, может сдать на хранение депозитарию декларацию о временном применении настоящей Конвенции до сдачи на хранение своего акта о присоединении. Любое такое Правительство временно применяет настоящую Конвенцию в соответствии со своими законами и правилами и временно считается ее стороной.

СТАТЬЯ XXIV

Вступление в силу

а) Настоящая Конвенция вступает в силу 1 июля 1999 года при условии, что к 30 июня 1999 года Правительства, чьи общие обязательства, как перечислено в пункте (е) Статьи III настоящей Конвенции, составляют, по крайней мере, 75 процентов от общих обязательств всех правительств, перечисленных в этом пункте, сдадут на хранение ратификационные грамоты, акты о принятии, одобрении или присоединении или декларации о временном применении и при условии, что Конвенция о торговле зерном 1995 года находится в силе.

б) Если настоящая Конвенция не вступает в силу в соответствии с пунктом (а) настоящей Статьи, Правительства, которые сдали на хранение ратификационные грамоты, акты о принятии, одобрении или присоединении или декларации о временном применении, могут единогласно решить, что Конвенция вступает в силу по отношению к ним при условии, что Конвенция о торговле зерном 1995 года находится в силе.

СТАТЬЯ XXV

Срок действия и добровольный выход

а) Настоящая Конвенция остается в силе до 30 июня 2002 года включительно, если она не будет продлена в соответствии с пунктом (b) настоящей Статьи, или не прекратит ранее своего действия в соответствии с пунктом (f) настоящей Статьи, и при условии, что Конвенция о торговле зерном 1995 года или любая новая Конвенция о торговле зерном, заменяющая ее, остается в силе до этой даты включительно.

b) Комитет может последовательно продлевать срок действия Конвенции после 30 июня 2002 года на периоды, не превышающие в каждом отдельном случае двух лет, всегда при условии, что Конвенция о торговле зерном 1995 года или любая новая Конвенция о торговле зерном, заменяющая ее, остается в силе на период продления.

c) Если срок действия Конвенции продлевается в соответствии с пунктом (2) настоящей Статьи, обязательства участников в соответствии с пунктом (е) Статьи III могут быть пересмотрены участниками до вступления в силу такого продления. Их соответствующие пересмотренные обязательства сохраняются неизменными в течение всего периода такого продления.

d) Действие настоящей Конвенции будет находиться под постоянным контролем, в частности, в отношении результатов проведения любых многосторонних переговоров, касающихся оказания продовольственной помощи, включая, особенно, ее предоставление на льготных условиях, и необходимости их применения.

e) Анализ ситуации, касающейся всех операций по оказанию продовольственной помощи, и, в частности, операций, осуществляемых в соответствии с льготными условиями кредита, будет осуществляться до решения о любом периоде продления настоящей Конвенции или любой новой конвенции.

f) В случае прекращения действия Конвенции, Комитет продолжает существовать в течение такого времени, которое необходимо для осуществления его ликвидации, и имеет такие права и выполняет такие функции, которые могут оказаться необходимыми для этой цели.

g) Любой участник может добровольно выйти из настоящей Конвенции в конце любого года путем направления депозитарию уведомления о добровольном выходе, по крайней мере, за девяносто дней до конца этого года, однако, этим он не освобождается от каких-либо обязательств по настоящей Конвенции, которые не были выполнены до конца этого года. Одновременно участник информирует Комитет о предпринятых им действиях.

h) Любой участник, который добровольно выходит из настоящей Конвенции, может позже повторно присоединиться путем уведомления Комитета и депозитария. Условием этого повторного присоединения к Конвенции является ответственность участника за полное выполнение им своего обязательства, начиная с года его повторного присоединения.

СТАТЬЯ XXVI

Международное соглашение по зерну

Настоящая Конвенция заменяет продленную Конвенцию об оказании продовольственной помощи 1995 года и является одним из учредительных актов, составляющих Международное соглашение по зерну 1995 года.

СТАТЬЯ XXVII

Аутентичные тексты

Тексты настоящей Конвенции на английском, французском, русском и испанском языках являются равно аутентичными.

ПОДГОТОВЛЕНО В ЛОНДОНЕ, 13 апреля тысяча девятьсот девяносто девятого года

ПРИЛОЖЕНИЕ А

РАСХОДЫ ПО ТРАНСПОРТИРОВКЕ И ДРУГИЕ ЭКСПЛУАТАЦИОННЫЕ РАСХОДЫ

В соответствии со Статьями II(a)(vii), III, X и XIV включены следующие расходы по транспортировке и другие эксплуатационные расходы, связанные с предоставлением взносов продовольственной помощи:

a) Расходы по транспортировке

фрахтование, включая погрузку и разгрузку
демередж и диспач
перегрузка
упаковка в мешки
страхование и управление
портовые расходы и складские расходы в порту
временные складские сооружения и расходы в порту и на маршруте
транспортировка внутри страны, аренда автотранспортных средств,
пошлины, охрана и сопровождение и расходы на границе
аренда оборудования
авиатранспорт и воздушные перевозки

b) Другие эксплуатационные расходы

непродовольственные виды товаров, используемых странами-получателями
(инструменты, принадлежности, инвентарь, удобрения, химикаты)
непродовольственные виды товаров, которые предоставляются партнерам-
исполнителям (автотранспортные средства, складские сооружения)
расходы по обучению партнеров
эксплуатационные расходы партнеров-исполнителей, которые не относятся
к расходам по транспортировке
помол и другие специальные расходы
расходы неправительственных организаций внутри страны
услуги по оказанию технической поддержки и управление логистикой
подготовка, оценка проекта и контроль за его осуществлением
регистрация страны-получателя
технические услуги внутри страны

ПРИЛОЖЕНИЕ В

ПРИЕМЛЕМЫЕ СТРАНЫ-ПОЛУЧАТЕЛИ

Приемлемыми странами-получателями продовольственной помощи в соответствии со Статьей VII настоящей Конвенции являются Развивающиеся страны и Территории, перечисленные в списке получателей продовольственной помощи Комитетом по содействию развития (КСР) ОЭСР, вступившем в силу 1 января 1997 года, и страны, включенные в список ВТО Развивающихся стран, нетто-импортеров продовольствия, который вступает в силу 1 марта 1999 года.

а) Наименее развитые страны

Афганистан, Ангола, Бангладеш, Бенин, Бутан, Буркина-Фасо, Бурунди, Камбоджа, Кабо-Верде, Центральноафриканская республика, Чад, Коморские острова, Демократическая Республика Конго, Джибути, Экваториальная Гвинея, Эритрея, Эфиопия, Гамбия, Гвинея, Гвинея-Бисау, Гаити, Кирибати, Лаос, Лесото, Либерия, Мадагаскар, Малави, Мальдивы, Мали, Мавритания, Мозамбик, Мьянмар, Непал, Нигер, Руанда, Сан-Томе и Принсипи, Сьерра-Леоне, Соломоновы острова, Сомали, Судан, Танзания, Того, Тувалу, Уганда, Вануату, Западное Самоа, Йемен, Замбия.

б) Страны с низким уровнем доходов

Албания, Армения, Азербайджан, Босния и Герцеговина, Камерун, Китай, Республика Конго, Кот-д'Ивуар, Грузия, Гана, Гайана, Гондурас, Индия, Кения, Кыргызская Республика, Монголия, Никарагуа, Нигерия, Пакистан, Сенегал, Шри-Ланка, Таджикистан, Вьетнам и Зимбабве.

с) Страны с низким и средним уровнями доходов

Алжир, Белиз, Боливия, Ботсвана, Колумбия, Коста-Рика, Куба, Доминика, Доминиканская республика, Эквадор, Египет, Эль-Сальвадор, Фиджи, Гватемала, Индонезия, Иран, Ирак, Ямайка, Иордания, Казахстан, Демократическая Республика Корея, Ливан, Македония (бывшая республика Югославии), Маршалловы острова, Федеративные Штаты Микронезии, Молдова, Марокко, Намибия, Ниуэ, Острова Палау, Административные Области Палестины, Панама, Папуа-Новая Гвинея, Парагвай, Перу, Филиппины, Сент-Винсент и Гренадины, Суринам, Свазиленд, Сирия, Таиланд, Тимор, Токелау, Тонга, Тунис, Турция, Туркменистан, Узбекистан, Венесуэла, Уоллис и Футуна и Федеративная Республика Югославия.

- d) **Развивающиеся страны ВТО. нетто-импортеры продовольствия (не включены в список выше)**

Барбадос, Маврикий, Сент-Люсия, Тринидад и Тобаго.

CONVENIO SOBRE AYUDA ALIMENTARIA, 1999



NACIONES UNIDAS

1999

CONVENIO SOBRE AYUDA ALIMENTARIA, 1999

PREÁMBULO

Las Partes en el presente Convenio

Habiendo revisado el Convenio sobre Ayuda Alimentaria, 1995 y su objetivo de asegurar como mínimo 10 millones de toneladas de ayuda alimentaria anualmente en forma de cereal adecuado para el consumo humano, y deseando confirmar su deseo de mantener la cooperación internacional en temas de ayuda alimentaria entre los gobiernos miembros;

Recordando la Declaración sobre Seguridad Alimentaria Mundial y el Plan de Acción de la Cumbre Mundial sobre la Alimentación aprobada en Roma en 1996 y, en particular, el compromiso de lograr seguridad alimentaria para todos y de hacer un esfuerzo continuo por erradicar el hambre;

Deseando aumentar la capacidad de la comunidad internacional de responder a situaciones de emergencia alimentaria y de mejorar la seguridad alimentaria mundial, a través de suministros garantizados de ayuda alimentaria independientemente del precio mundial de los alimentos y de las fluctuaciones de la oferta;

Recordando que, en su decisión de Marrakech de 1994 sobre medidas relativas a los países menos desarrollados y a los países en desarrollo importadores netos de alimentos, los Ministros de los países miembros de la OMC acordaron revisar el nivel de ayuda alimentaria establecido en virtud del Convenio sobre Ayuda Alimentaria, acuerdo elaborado posteriormente en la Conferencia Ministerial de Singapur de 1996;

Reconociendo que los beneficiarios y los miembros tienen sus propias políticas sobre ayuda alimentaria y sobre los temas con ella relacionados, y que el objetivo final de la ayuda alimentaria es la eliminación de la propia necesidad de ayuda alimentaria;

Deseosos de mejorar la eficacia y calidad de la ayuda alimentaria como instrumento en apoyo de la seguridad alimentaria en los países en desarrollo, en particular para aliviar la pobreza y el hambre de los grupos más vulnerables, y de mejorar la coordinación y cooperación entre los miembros en el campo de la ayuda alimentaria;

HAN CONVENIDO en lo siguiente:

PARTE I - OBJETIVOS Y DEFINICIONES

ARTÍCULO I

Objetivos

Los objetivos del presente Convenio son contribuir a la seguridad alimentaria mundial y mejorar la capacidad de la comunidad internacional para responder a situaciones de emergencia alimentaria y otras necesidades alimentarias en países en desarrollo:

- (a) facilitando niveles apropiados de ayuda alimentaria, según las previsiones y de acuerdo con las disposiciones del presente Convenio;
- (b) alentando a los miembros a asegurarse de que la ayuda alimentaria proporcionada está destinada fundamentalmente al alivio de la pobreza y del hambre de los grupos más vulnerables y está de acuerdo con el desarrollo agrícola en esos países;
- (c) incluyendo principios para aumentar al máximo el impacto, la eficacia y la calidad de la ayuda alimentaria proporcionada como instrumento en apoyo de la seguridad alimentaria; y
- (d) proporcionando un marco para la cooperación, coordinación e información compartida entre los miembros con respecto a los temas relacionados con la ayuda alimentaria a fin de lograr una mayor eficacia en todos los aspectos de las operaciones de ayuda alimentaria y una mayor coherencia entre la ayuda alimentaria y otros instrumentos de la política.

ARTÍCULO II

Definiciones

- (a) Conforme al presente Convenio, salvo que el contexto requiera otro significado, toda referencia a:
 - (i) "c.i.f." significa costo, seguro y flete;
 - (ii) "compromiso" significa la cantidad mínima de ayuda alimentaria a ser suministrada anualmente por un miembro conforme al Artículo III (e);
 - (iii) "Comité" significa el Comité de Ayuda Alimentaria al que se refiere el Artículo XV;

- (iv) "contribución" significa la cantidad de ayuda alimentaria suministrada y notificada al Comité por un miembro anualmente conforme a las disposiciones del presente Convenio;
- (v) "Convenio" significa el Convenio sobre Ayuda Alimentaria, 1999;
- (vi) "CAD" significa el Comité de Ayuda al Desarrollo de la OCDE;
- (vii) "país en desarrollo" significa cualquier país o territorio elegible a efectos de recibir ayuda alimentaria en virtud del Artículo VII;
- (viii) "producto elegible" significa un producto, recogido en el Artículo IV, que pueda ser proporcionado como ayuda alimentaria por un miembro como parte de su contribución conforme al presente Convenio;
- (ix) "Director Ejecutivo" significa el Director Ejecutivo del Consejo Internacional de Cereales;
- (x) "f.o.b." significa franco a bordo;
- (xi) "alimento" o "ayuda alimentaria" incluye, de ser apropiado, una referencia a semilla para cultivos alimentarios;
- (xii) "miembro" significa una parte en el presente Convenio;
- (xiii) "micronutrientes" significa vitaminas y minerales utilizados para fortalecer o complementar productos elegibles como ayuda alimentaria, con arreglo al Artículo IV(c), a efectos de ser contabilizados como contribución de un miembro;
- (xiv) "OCDE" significa la Organización para la Cooperación y Desarrollo Económicos;
- (xv) Los "productos de primera elaboración" comprenden:
- harinas de cereales;
 - sémolas y harinas gruesas de cereales;
 - otros granos elaborados de cereales (ejemplo, copos, hojuelas, pulidos, perlados y tronzados, pero sin más elaboración), a excepción del arroz descascarado, glaseado, pulido o quebrantado;
 - gérmenes de cereales, completos, copos, hojuelas o triturados;
 - bulgur; y
 - todo otro producto similar que el Comité pueda decidir.

- (xvi) Los "productos de segunda elaboración", comprenden:
- macarrones, fideos y productos similares; y
 - todo otro producto, cuya manufactura implica la utilización de un producto de elaboración primaria, que el Comité pueda decidir.
- (xvii) El "arroz" comprende arroz descascarado, glaseado, pulido o quebrantado;
- (xviii) "Secretaría" significa la Secretaría del Consejo Internacional de Cereales;
- (xix) "tonelada" significa 1.000 kilogramos;
- (xx) "costos de transporte y otros costos operativos", según la relación del Anexo A, significa un costo posterior a la etapa f.o.b. o, en el caso de compras locales, posterior al punto de compra, asociado con una operación de ayuda alimentaria, que puede contabilizarse total o parcialmente como parte de la obligación de un miembro;
- (xxi) "valor" significa el compromiso de un miembro en una moneda convertible;
- (xxii) "equivalente en trigo" significa la cantidad de un compromiso o de la contribución de un miembro valorado en términos de trigo con arreglo a las disposiciones del Artículo V;
- (xxiii) "OMC" significa la Organización Mundial del Comercio;
- (xxiv) "año" significa, a menos que se especifique otra cosa, el período comprendido entre el 1° de julio y el 30 de junio siguiente.
- (b) Toda referencia en el presente Convenio a un "Gobierno" o "Gobiernos" o "miembro" se interpretará que incluye a la Comunidad Europea (a la que se hace referencia más adelante como la CE). Por consiguiente, se entenderá que toda referencia en el presente Convenio a "firma" o al "depósito de instrumentos de ratificación, aceptación o aprobación", o a "un instrumento de adhesión o a "una declaración de aplicación provisional" por un Gobierno, comprende, en el caso de la CE, la firma o declaración de aplicación provisional en nombre de la CE por su autoridad competente, así como el depósito del instrumento que, con arreglo a los procedimientos institucionales de la CE, deba depositar para la celebración de un convenio internacional.

- (c) Toda referencia en el presente Convenio a un "Gobierno" o "Gobiernos", o "miembro", se entenderá, de ser apropiado, que incluye a cualquier territorio aduanero separado con el significado que se le da en el Acuerdo General sobre Aranceles Aduaneros y Comercio o en el Acuerdo que crea la Organización Mundial del Comercio.

PARTE II - APORTACIONES Y NECESIDADES

ARTÍCULO III

Cantidades y calidad

- (a) Los miembros acuerdan suministrar a los países en desarrollo ayuda alimentaria o su equivalente en efectivo, en las cantidades anuales mínimas especificadas en el párrafo (e) que viene a continuación (a las que se hace referencia más adelante como "el compromiso").
- (b) El compromiso de cada miembro se expresará en toneladas de equivalente en trigo, o en valor, o en una combinación de tonelaje y valor. Los miembros que expresen su compromiso en términos de valor especificarán asimismo un tonelaje anual garantizado.
- (c) En el caso de los miembros que expresen su compromiso en términos de valor o en una combinación de tonelaje y valor, el valor podrá incluir el transporte y otros costos operativos asociados a las operaciones de ayuda alimentaria.
- (d) Ya expresen su compromiso en términos de tonelaje, o en valor, o en una combinación de tonelaje y valor, los miembros podrán incluir un valor indicativo que represente su costo total estimado, incluidos el transporte y otros costos operativos asociados a las operaciones de ayuda alimentaria.
- (e) Sujeto a las disposiciones del Artículo VI, el compromiso de cada miembro será:

Miembro	Aportación mínima en tonelaje (1) (equivalente en trigo)	aportación mínima en valor (1) (millones)	Valor indicativo total (millones)
Argentina	35 000	-	A\$ 90 ⁽²⁾
Australia	250 000	-	C\$ 150 ⁽²⁾
Canadá	420 000	-	
Comunidad Europea y sus Estados miembros	1 320 000	€ 130 (2)	€ 422 ⁽²⁾
Estados Unidos de América	2 500 000	-	US\$ 900 - 1 000 ⁽²⁾
Japón	300 000	-	
Noruega	30 000	-	NOK 59 ⁽²⁾
Suiza	40 000	-	

- (f) Los costos de transporte y otros costos operativos, al contabilizarse como parte del compromiso de un miembro, deberán formar parte de una operación de ayuda alimentaria que también sea elegible para ser contabilizada como parte del compromiso de un miembro.
- (g) Con respecto a los costos de transporte y otros costos operativos, un miembro no puede contabilizar una cantidad superior a la de adquisición de los productos admisibles con cargo a su compromiso, salvo en el caso de situaciones de emergencia internacionalmente reconocidas.
- (h) Se considerará que todo miembro que se haya adherido al presente Convenio conforme al párrafo (b) del Artículo XXIII quedará incluido en el párrafo (e) de este Artículo, junto con su compromiso.
- (i) El compromiso de un miembro que se adhiere, en la forma mencionada en el párrafo (h) de este Artículo, no será inferior a 20.000 toneladas o a un valor apropiado que el Comité pueda aprobar. Éste se aplicará normalmente en su totalidad en el primer año durante el cual el Comité considere que el país se ha adherido al Convenio. No obstante, para facilitar la adhesión de otros Gobiernos distintos a los mencionados en el párrafo (e) de este Artículo, el Comité podrá acordar que el compromiso de un miembro de nueva incorporación se cumpla gradualmente durante un período que no exceda de tres años, siempre que el compromiso sea como mínimo 10.000 toneladas o un valor apropiado durante el primer año y aumente en al menos 5.000 toneladas o un valor apropiado en cada año sucesivo.

(1) Los miembros notificarán sus operaciones de ayuda alimentaria de conformidad con el Reglamento pertinente

(2) Incluye transporte y otros costos operativos

- (j) Todos los productos proporcionados como ayuda alimentaria satisfarán las normas de calidad internacionales, guardarán conformidad con los hábitos alimentarios y las necesidades nutricionales de los beneficiarios y, con la excepción de las semillas, serán adecuados para el consumo humano.

ARTÍCULO IV

Productos

- (a) Los siguientes productos son admisibles para ser suministrados conforme al presente Convenio, sujetos a las especificaciones establecidas en las Reglas pertinentes del Reglamento:
- (i) cereales (trigo, cebada, maíz, mijo, avena, centeno, sorgo o triticale) o arroz;
 - (ii) productos de cereales y arroz derivados de la elaboración primaria o secundaria;
 - (iii) leguminosas;
 - (iv) aceite comestible;
 - (v) raíces comestibles (yuca, patatas redondas, batatas, ñames, taro), en aquellos casos en que se suministren en transacciones triangulares o en compras locales;
 - (vi) leche en polvo descremada;
 - (vii) azúcar;
 - (viii) semillas para productos elegibles; y
 - (ix) dentro de los límites del párrafo (b) incluido a continuación, productos que sean un elemento del régimen alimentario tradicional de grupos vulnerables o un elemento de programas de alimentación complementaria, y que satisfagan los requisitos establecidos en el Artículo III (j) del presente Convenio.
- (b) La cantidad de ayuda alimentaria proporcionada por un miembro en cualquier año en cumplimiento de su compromiso en forma de:
- (i) todos los productos incluidos en el párrafo (a) (vi) a (viii) de este Artículo no excederán juntos el 15%, y ninguna categoría de producto podrá exceder individualmente el 7%, de su compromiso con exclusión de los costos de transporte y otros costos operativos;

- (ii) todos los productos incluidos en el párrafo (a) (ix) de este Artículo no excederán juntos el 5%, y ningún producto podrá exceder individualmente el 3%, de su compromiso con exclusión de los costos de transporte y otros costos operativos;
 - (iii) en el caso de los compromisos expresados como una combinación de tonelaje y valor, los porcentajes de los subpárrafos (i) y (ii) anteriores se calcularán de forma separada para el tonelaje y el valor, excluyendo los costos de transporte y otros costos operativos.
- (c) A efectos de cumplir con sus compromisos, los miembros podrán proporcionar micronutrientes junto con los productos elegibles. Se les alienta a proporcionar, de ser apropiado, ayuda alimentaria en forma de productos fortalecidos, en particular en situaciones de emergencia y en proyectos de desarrollo.

ARTÍCULO V

Equivalencias

- (a) Las contribuciones se contabilizarán en términos de su equivalente en trigo, como sigue:
- (i) el cereal para consumo humano será equivalente al trigo;
 - (ii) el arroz será determinado por la relación de los precios internacionales de exportación entre el arroz y el trigo, de conformidad con los métodos estipulados en el Reglamento;
 - (iii) los productos de elaboración primaria o secundaria de cereales o de arroz serán determinados por su respectivo contenido de cereal o arroz, con arreglo a las especificaciones estipuladas en el Reglamento;
 - (iv) las leguminosas, semilla de cereal, arroz u otro cultivo alimentario, y todos los otros productos elegibles, se basarán en los costos de adquisición con arreglo a los métodos estipulados en el Reglamento.
- (b) En el caso de las contribuciones en forma de mezclas de productos, sólo se contabilizará como contribución de los miembros la proporción de la mezcla que corresponda a productos elegibles.
- (c) El Comité establecerá una Regla en el Reglamento para determinar el equivalente en trigo de los productos fortificados y los micronutrientes.

- (d) Las aportaciones en efectivo para la compra de productos elegibles suministrados como ayuda alimentaria se valorarán de conformidad con el equivalente en trigo de esos productos o bien a los precios internacionales vigentes del mercado de trigo, de conformidad con los métodos establecidos en el Reglamento.

ARTÍCULO VI

Remanentes y adelantos

- (a) Cada miembro se asegurará de que las operaciones relativas a su compromiso para un año se hagan en la medida de lo posible dentro de tal año.
- (b) Si un miembro no puede proporcionar la cantidad especificada en el párrafo (e) del Artículo III en un año determinado, notificará las circunstancias al Comité lo antes posible y, a más tardar, en el primer período de sesiones celebrado después de concluir ese año. Salvo que el Comité decida otra cosa, la cantidad no satisfecha se sumará al compromiso del miembro para el año siguiente.
- (c) Si un miembro excede de sus obligaciones para cualquier año, hasta el 5% de su compromiso general, o la cantidad del exceso, tomándose la cifra menor, podrá contabilizarse como parte del compromiso del miembro para el año siguiente.

ARTÍCULO VII

Países beneficiarios

- (a) Conforme al presente Convenio, se podrá proporcionar ayuda alimentaria a los países en desarrollo y territorios enumerados en el Anexo B, a saber:
- (i) países menos desarrollados;
 - (ii) países de bajos ingresos;
 - (iii) países de ingresos medianos bajos y otros países incluidos en la lista de la OMC de países en desarrollo importadores netos de alimentos en el momento de negociarse el presente Convenio, cuando experimenten emergencias alimentarias o crisis financieras internacionalmente reconocidas que causen emergencias de escasez de alimentos, o cuando las operaciones de ayuda alimentaria estén destinadas a grupos vulnerables.
- (b) A efectos del párrafo (a) anterior, cualquier cambio hecho en la lista DAC de países en desarrollo y territorios del Anexo B (a) a (c) se

aplicará asimismo a la lista de países beneficiarios elegibles en virtud del presente Convenio.

- (c) Al asignar su ayuda alimentaria, los miembros darán prioridad a países menos desarrollados y países de bajos ingresos.

ARTÍCULO VIII

Necesidades

- (a) Sólo se proporcionará ayuda alimentaria cuando sea la forma de asistencia más efectiva y apropiada.
- (b) La ayuda alimentaria debe basarse en una valoración de las necesidades realizada por el beneficiario y los miembros, dentro de sus respectivas políticas, y debe tener por objeto aumentar la seguridad alimentaria en países beneficiarios. Al responder a esas necesidades, los miembros prestarán especial atención a satisfacer las necesidades nutricionales concretas de las mujeres y los niños.
- (c) La ayuda alimentaria para distribución gratuita debe destinarse a grupos vulnerables.
- (d) La provisión de ayuda alimentaria en situaciones de emergencia debe tener especialmente en cuenta los objetivos de desarrollo y rehabilitación a un plazo más prolongado en los países beneficiarios y debe respetar los principios humanitarios básicos. Los miembros intentarán asegurarse de que la ayuda alimentaria proporcionada llegue de una manera oportuna y en momento adecuado a los beneficiarios a los que esté dirigida.
- (e) En la medida de lo posible, los miembros planificarán por adelantado sus aportaciones para satisfacer necesidades de ayuda alimentaria no urgentes, de forma que los países beneficiarios puedan tener en cuenta, en sus programas de desarrollo, el probable ingreso de ayuda alimentaria que recibirán cada año durante la vigencia del presente Convenio.
- (f) Si, debido a un considerable déficit de producción de alimentos u otras circunstancias un país o región determinado experimenta necesidades alimentarias excepcionales, la situación será considerada por el Comité. El Comité podrá recomendar que los miembros hagan frente a la situación aumentando el volumen de ayuda alimentaria proporcionada.
- (g) En el momento de identificar las necesidades de ayuda alimentaria, los miembros o sus asociados intentarán consultar unos con otros a nivel regional y del país beneficiario, con miras a desarrollar un enfoque común del análisis de las necesidades.

- (h) Cuando sea apropiado, los miembros convienen en identificar países y regiones prioritarios en virtud de sus programas de ayuda alimentaria. Los miembros asegurarán transparencia en cuanto a sus prioridades, políticas y programas proporcionando información a otros donantes.
- (i) Los miembros consultarán unos con otros, directamente o a través de sus asociados pertinentes, en lo relativo a las posibilidades de establecer planes de acción comunes para países prioritarios, de ser posible en forma multianual.

ARTÍCULO IX

Formas y condiciones de la ayuda

- (a) La ayuda alimentaria aportada de conformidad con el presente Convenio podrá suministrarse como:
 - (i) donativos de alimentos o de dinero en efectivo destinados a la compra de alimentos para o por el país beneficiario;
 - (ii) ventas de alimentos pagaderas en la moneda del país beneficiario que no sea transferible ni convertible en divisas o bienes y servicios utilizables por los miembros donantes;
 - (iii) ventas de alimentos a crédito, pagaderas en plazos anuales razonables escalonados en 20 años o más y con tipos de interés inferiores a los tipos comerciales vigentes en los mercados mundiales.
- (b) Con respecto a la ayuda alimentaria contabilizada para el compromiso de un miembro, toda la ayuda alimentaria proporcionada a los países menos desarrollados se hará en forma de donativos.
- (c) La ayuda alimentaria proporcionada en virtud del presente Convenio en forma de donativos no representará menos del 80 por ciento de la contribución de un miembro y los miembros intentarán, en la medida de lo posible, exceder progresivamente este porcentaje.
- (d) Los miembros se comprometen a realizar todas las transacciones de ayuda alimentaria conforme al presente Convenio de manera que no causen perjuicio a las estructuras normales de la producción y el comercio internacional.
- (e) Los miembros se asegurarán de que:

- (i) la provisión de ayuda alimentaria no esté vinculada directa o indirectamente, oficial o extraoficialmente, explícita o implícitamente, con las exportaciones comerciales de productos agrícolas u otros bienes y servicios a países beneficiarios;
- (ii) las transacciones de ayuda alimentaria, incluso la ayuda alimentaria bilateral monetizada, se realicen de acuerdo con los "Principios de Enajenación de Excedentes y Obligaciones Consultivas" de la FAO.

ARTÍCULO X

Transporte y entrega

- (a) Los costos de transporte y entrega de las aportaciones de ayuda alimentaria más allá de la posición f.o.b. serán afrontados, en la medida de lo posible, por los donantes, particularmente en situaciones de ayuda alimentaria de emergencia o ayuda alimentaria proporcionada a países beneficiarios prioritarios.
- (b) Al planear las operaciones de ayuda alimentaria, se tendrán debidamente en cuenta las dificultades potenciales que puedan afectar el transporte, la elaboración o el almacenamiento de la ayuda alimentaria, y los efectos que la entrega de la ayuda pueda tener sobre la comercialización de cosechas locales en el país beneficiario.
- (c) A fin de aprovechar al máximo la capacidad logística disponible, los miembros establecerán en la medida de lo posible, un calendario coordinado para la entrega de su ayuda con otros donantes de ayuda alimentaria, los países beneficiarios y cualquier otra parte involucrada en la entrega de la ayuda alimentaria.
- (d) En todo examen del cumplimiento de las obligaciones de los miembros en virtud del presente Convenio se hará debida referencia al pago de los costos de transporte y otros costos operativos.
- (e) Los costos de transporte y otros costos operativos deben formar parte de una operación de ayuda alimentaria que también sea elegible para ser notificada como parte de la contribución de un miembro.

ARTÍCULO XI

Distribución de las aportaciones

- (a) Los miembros podrán suministrar su ayuda alimentaria de modo bilateral por conducto de organizaciones intergubernamentales u otras organizaciones internacionales, o de organizaciones no gubernamentales.
- (b) Los miembros prestarán debida consideración a las ventajas de encauzar la ayuda alimentaria por conductos multilaterales, particularmente el Programa Mundial de Alimentos.
- (c) Al desarrollar y realizar sus operaciones de ayuda alimentaria, los miembros utilizarán, cuando sea posible, la información y las competencias disponibles dentro de las organizaciones internacionales pertinentes, ya sean intergubernamentales o no gubernamentales, activas en el campo de la ayuda alimentaria.
- (d) Se alienta a los miembros a coordinar sus políticas y actividades de ayuda alimentaria con las de las organizaciones internacionales activas en el campo de la ayuda alimentaria, con miras a fortalecer la coherencia de las operaciones de ayuda alimentaria.

ARTÍCULO XII

Compras locales y transacciones triangulares

- (a) A fin de promover el desarrollo de la agricultura local, fortalecer los mercados regionales y locales y aumentar la seguridad alimentaria a largo plazo de los países beneficiarios, los miembros prestarán consideración al uso o distribución de sus aportaciones en efectivo destinadas a la compra de alimentos:
 - (i) para suministro al país beneficiario desde otros países en desarrollo ("transacciones triangulares"); o
 - (ii) en una parte de un país en desarrollo para suministro a un área deficitaria de ese país ("compras locales").
- (b) Las contribuciones en efectivo no se utilizarán normalmente para comprar alimentos del mismo tipo que el país que es la fuente de suministro ha recibido como ayuda alimentaria bilateral o multilateral durante el mismo año de la compra, o en un año anterior si la ayuda alimentaria así recibida en esa ocasión sigue utilizándose.

- (c) Para facilitar la compra de alimentos en países en desarrollo, los miembros suministrarán a la Secretaría, en la medida de lo posible, la información de que dispongan sobre los excedentes de alimentos que puedan existir, o se prevean, en países en desarrollo.
- (d) Los miembros prestarán particular consideración en evitar efectos perjudiciales sobre los consumidores de bajos ingresos debido a cambios de precios originados por compras locales.

ARTÍCULO XIII

Eficacia e impacto

- (a) En todas las transacciones de ayuda alimentaria, los miembros prestarán particular consideración a:
 - (i) evitar efectos perjudiciales sobre las cosechas, producción y estructuras de comercialización locales, mediante una planificación apropiada del momento de distribuir la ayuda alimentaria;
 - (ii) respetar los hábitos alimentarios y las necesidades nutricionales locales de los beneficiarios y a reducir al mínimo todo posible efecto negativo sobre sus hábitos alimentarios; y a
 - (iii) facilitar la participación de mujeres en el proceso de adopción de decisiones y en la realización de las operaciones de ayuda alimentaria, reforzando así la seguridad alimentaria a nivel de la unidad familiar.
- (b) Los miembros intentarán apoyar los esfuerzos de gobiernos de los países beneficiarios por desarrollar y realizar programas de ayuda alimentaria de un modo que guarde conformidad con el presente Convenio.
- (c) Los miembros deben apoyar y, de ser apropiado, contribuir a fortalecer la capacidad y competencia de los gobiernos beneficiarios y las respectivas sociedades civiles para desarrollar y aplicar estrategias de seguridad alimentaria a fin de aumentar el impacto de los programas de ayuda alimentaria.
- (d) Cuando la ayuda alimentaria se venda dentro de un país beneficiario, la venta se hará, en la medida de lo posible, a través del sector privado y se basará en un análisis de mercado. Al asignar el producto de tales ventas, se dará prioridad a proyectos cuyo objetivo sea mejorar la seguridad alimentaria de los beneficiarios.

- (e) Se prestará atención a reforzar la ayuda alimentaria por otros medios (ayuda financiera, asistencia técnica, etc.) a fin de fortalecer su capacidad de mejorar la seguridad alimentaria y aumentar la capacidad de los gobiernos y de la sociedad civil de desarrollar estrategias de seguridad alimentaria a todo nivel.
- (f) Los miembros intentarán asegurarse de que haya coherencia entre las políticas de ayuda alimentaria y las políticas de otros sectores, tales como desarrollo, agricultura y comercio.
- (g) Los miembros convienen en consultar, en la medida de lo posible, con todos los asociados en cuestión a nivel de cada país beneficiario a fin de asegurar la supervisión de la coordinación de los programas y de las operaciones de ayuda alimentaria.
- (h) Los miembros intentarán realizar valoraciones conjuntas de sus programas y operaciones de ayuda alimentaria. Tal valoración se basará en principios internacionales convenidos.
- (i) Al realizar evaluaciones de sus programas y operaciones de ayuda alimentaria, los miembros prestarán atención a las disposiciones del presente Convenio relacionadas con la eficacia y el impacto de esos programas y operaciones de ayuda alimentaria.
- (j) Se alienta a los miembros a evaluar el impacto de sus programas de ayuda alimentaria, distribuida bilateral o multilateralmente o a través de organizaciones no gubernamentales, utilizando indicadores apropiados tales como el estado nutricional de los beneficiarios y otros indicadores relacionados con la seguridad alimentaria mundial.

ARTÍCULO XIV

Información y coordinación

- (a) Los miembros facilitarán regularmente al Comité informes oportunos sobre la cantidad, el contenido, la distribución, los costos, incluidos los de transporte y otros costos operativos, formas y condiciones de sus contribuciones conforme al Reglamento.
- (b) Los miembros se comprometen a proporcionar la información estadística y de otra índole que pueda requerirse para el funcionamiento del presente Convenio, en particular con relación a sus:
 - (i) entregas de ayuda, incluida la compra de productos hecha como resultado de las aportaciones en efectivo, compras locales u operaciones triangulares, y las distribuidas a través de organizaciones internacionales;

- (ii) disposiciones concertadas con relación al futuro suministro de ayuda alimentaria;
- (iii) políticas que afecten el suministro y la distribución de ayuda alimentaria. En la medida de lo posible, estos informes se someterán por escrito al Director Ejecutivo antes de cada período regular de sesiones del Comité.
- (c) Los miembros que hagan aportaciones multilaterales en efectivo a organizaciones internacionales notificarán el cumplimiento de sus obligaciones de conformidad con el Reglamento.
- (d) Los miembros intercambiarán información sobre sus políticas y programas de ayuda alimentaria y los resultados de sus evaluaciones de estas políticas y estos programas, e intentarán asegurarse de la coherencia de sus programas de ayuda alimentaria con las estrategias de seguridad alimentaria a nivel nacional, regional, local y de unidad familiar.
- (e) Los miembros indicarán al Comité, de antemano, la parte de su compromiso que no se haga en la modalidad de donativo y los términos de tal ayuda.

PARTE III - ADMINISTRACIÓN

ARTÍCULO XV

Comité de Ayuda Alimentaria

- (a) El Comité de Ayuda Alimentaria, constituido por el Convenio sobre Ayuda Alimentaria del Arreglo Internacional de Cereales, 1967, continuará funcionando a los efectos de administrar el presente Convenio, con los poderes y funciones previstos en el presente Convenio.
- (b) El Comité estará integrado por todas las partes en el presente Convenio.
- (c) Cada miembro designará a un representante residente en la sede del Comité, al cual se dirigirán normalmente los avisos y otras comunicaciones de la Secretaría referentes al trabajo del Comité. Todo miembro del Comité podrá adoptar otras medidas en este sentido, de acuerdo con el Director Ejecutivo.

ARTÍCULO XVI

Atribuciones y funciones

- (a) El Comité adoptará las decisiones y desempeñará las funciones que sean necesarias para el cumplimiento de las disposiciones del presente Convenio. Establecerá el Reglamento que sea necesario a tal efecto.
- (b) Las decisiones del Comité se adoptarán por consenso.
- (c) El Comité examinará regularmente las necesidades de ayuda alimentaria en países en desarrollo y la capacidad de los miembros de responder a esas necesidades.
- (d) El Comité examinará el progreso hecho en el logro de los objetivos dispuestos en el Artículo I del presente Convenio y el cumplimiento de las disposiciones del presente Convenio.
- (e) El Comité podrá recibir información de los países beneficiarios y celebrar consultas con los mismos.

ARTÍCULO XVII

Presidente y Vicepresidente

- (a) En el último período de sesiones obligatorio celebrado en cada año, el Comité designará un Presidente y un Vicepresidente para el año siguiente.
- (b) Los deberes del Presidente serán:
 - (i) aprobar el proyecto de programa para cada período de sesiones;
 - (ii) presidir los períodos de sesiones;
 - (iii) declarar la apertura y la clausura de cada reunión y de cada período de sesiones;
 - (iv) al comienzo de cada período de sesiones, someter a la aprobación del Comité el proyecto de orden del día;
 - (v) dirigir los debates y asegurar el cumplimiento del Reglamento;
 - (vi) conceder el derecho de la palabra y decidir todas las cuestiones de procedimiento de conformidad con las Reglas pertinentes;
 - (vii) hacer preguntas y anunciar decisiones; y

- (viii) decidir sobre las cuestiones de orden que puedan ser planteadas por las delegaciones.
- (c) Si el Presidente se encuentra ausente de un período de sesiones o de cualquier parte del mismo, o se ve temporalmente imposibilitado de desempeñar el cargo de Presidente, el Vicepresidente actuará de Presidente. En ausencia del Presidente y del Vicepresidente, el Consejo designará un Presidente interino.
- (d) Si, por cualquier razón, el Presidente se ve imposibilitado de continuar desempeñando su cargo, el Vicepresidente actuará de Presidente, hasta que el Comité nombre un nuevo Presidente.
- (e) El Vicepresidente, cuando actúe como Presidente, o igualmente el Presidente interino, tendrán las mismas atribuciones y deberes que el Presidente.

ARTÍCULO XVIII

Períodos de sesiones

- (a) El Comité se reunirá por lo menos dos veces al año, en conexión con las reuniones obligatorias del Consejo Internacional de Cereales. Se reunirá también en cualquier otra circunstancia que su Presidente decida, a petición de tres miembros, o según se requiera en el presente Convenio.
- (b) Para constituir quórum en cualquier período de sesiones del Comité, será necesaria la presencia de delegados que representen las dos terceras partes de los miembros del Comité.
- (c) Cuando sea conveniente, el Comité podrá invitar para que asistan a sus reuniones abiertas como observadores, a todo gobierno no miembro y a representantes de otras organizaciones intergubernamentales.
- (d) La sede del Comité estará en Londres.

ARTÍCULO XIX

Secretaría

- (a) El Comité utilizará los servicios de la Secretaría del Consejo Internacional de Cereales para ejecutar las tareas administrativas que el Comité pueda pedirle, incluyendo la preparación y distribución de documentos e informes.
- (b) El Director Ejecutivo llevará a cabo las instrucciones del Comité y desempeñará las funciones que le asignan el Convenio y el Reglamento.

ARTÍCULO XX

Incumplimientos y controversias

- (a) En el caso de alguna controversia relativa a la interpretación o aplicación del presente Convenio, o de algún incumplimiento de obligaciones contraídas en virtud del presente Convenio, el Comité se reunirá y adoptará las medidas pertinentes.
- (b) Los miembros prestarán atención a las recomendaciones y conclusiones a las que el Comité haya llegado por consenso en casos de desacuerdo con referencia a la aplicación de las disposiciones del presente Convenio.

PARTE IV - DISPOSICIONES FINALES

ARTÍCULO XXI

Depositario

El Secretario General de las Naciones Unidas es designado por el presente Artículo depositario del presente Convenio.

ARTÍCULO XXII

Firma y ratificación

- (a) Desde el 1° de mayo de 1999 hasta el 30 de junio de 1999 inclusive, el presente Convenio estará abierto a la firma de los Gobiernos de los países a que se hace referencia en el párrafo (e) del Artículo III.
- (b) El presente Convenio estará sujeto a ratificación, aceptación o aprobación por cada uno de los Gobiernos signatarios, de conformidad con sus procedimientos constitucionales. Los instrumentos de ratificación, aceptación o aprobación serán depositados en poder del depositario, a más tardar, el 30 de junio de 1999, quedando entendido que el Comité podrá conceder una o más prórrogas a todo Gobierno signatario que no haya depositado su instrumento de ratificación, aceptación o aprobación para esa fecha.
- (c) Todo Gobierno signatario podrá depositar en poder del depositario una declaración de aplicación provisional del presente Convenio. Todo Gobierno que así lo haga aplicará provisionalmente el presente Convenio de acuerdo con sus leyes y reglamentaciones, y se le considerará provisionalmente parte del mismo.
- (d) El depositario notificará a todos los Gobiernos signatarios y a todos los Gobiernos que se hayan adherido cada firma, ratificación, aceptación, aprobación o aplicación provisional del presente Convenio, así como cada adhesión al mismo.

ARTÍCULO XXIII

Adhesión

- (a) El presente Convenio quedará abierto a la adhesión de cualquiera de los Gobiernos a los que se hace referencia en el párrafo (e) del Artículo III que no haya firmado el presente Convenio. Los instrumentos de adhesión serán depositados en poder del depositario, a más tardar el 30 de junio de 1999, quedando entendido que el Comité podrá conceder una o más prórrogas del plazo a cualquier Gobierno que no haya depositado para dicha fecha su instrumento de adhesión.
- (b) Una vez que el presente Convenio haya entrado en vigor de conformidad con el Artículo XXIV, quedará abierto a la adhesión de cualquier Gobierno, aparte de aquellos a los que se hace referencia en el párrafo (e) del Artículo III, en las condiciones que el Comité considere apropiado. Los instrumentos de adhesión se depositarán en poder del depositario.
- (c) Todo Gobierno que se adhiera al presente Convenio conforme al párrafo (a) de este Artículo, o cuya adhesión haya sido convenida por

el Comité conforme al párrafo (b) de este Artículo, podrá depositar en poder del depositario una declaración de aplicación provisional del presente Convenio, en espera del depósito de su instrumento de adhesión. Ese Gobierno aplicará provisionalmente el presente Convenio de acuerdo con sus leyes y reglamentaciones, y se le considerará provisionalmente parte en el mismo.

ARTÍCULO XXIV

Entrada en vigor

- (a) El presente Convenio entrará en vigor el 1° de julio de 1999, si el 30 de junio de 1999 los Gobiernos cuyos compromisos combinados, según lo enumerado en el párrafo (e) del Artículo III, sean equivalentes al menos al 75% de los compromisos totales de todos los gobiernos enumerados en ese párrafo, han depositado instrumentos de ratificación, aceptación, aprobación o adhesión, o declaraciones de aplicación provisional, y siempre que el Convenio sobre el Comercio de Cereales, 1995 esté en vigor.
- (b) Si el presente Convenio no entra en vigor conforme al párrafo (a) de este Artículo, los Gobiernos que hayan depositado instrumentos de ratificación, aceptación, aprobación o adhesión, o declaraciones de aplicación provisional, podrán decidir por acuerdo unánime que el presente Convenio entrará en vigor entre los mismos, siempre que el Convenio sobre el Comercio de Cereales, 1995 esté en vigor.

ARTÍCULO XXV

Duración y retirada

- (a) El presente Convenio permanecerá en vigor hasta el 30 de junio inclusive del año 2002, salvo que haya sido prorrogado conforme al párrafo (b) de este Artículo o terminado antes conforme al párrafo (f) de este Artículo, siempre que el Convenio sobre el Comercio de Cereales, 1995, o un nuevo Convenio sobre el Comercio de Cereales que lo sustituya, permanezca en vigor hasta dicha fecha inclusive.
- (b) El Comité podrá prorrogar el Convenio por un período no superior a dos años, después del 30 de junio del 2002, así como por períodos subsiguientes no superiores a dos años en cada caso, sujeto siempre a que el Convenio sobre el Comercio de Cereales, 1995, o un nuevo Convenio sobre el Comercio de Cereales que lo sustituya, permanezca en vigor durante el período de la prórroga.
- (c) Si el Convenio se prorroga conforme al párrafo (b) de este Artículo, los compromisos de los miembros conforme al párrafo (e) del Artículo III podrán ser objeto de revisión por los miembros antes de

la entrada en vigor de cada prórroga. Sus compromisos respectivos, así revisados, continuarán invariables durante la duración de cada prórroga.

- (d) El funcionamiento del presente Convenio estará en examen permanente, en particular con referencia a los resultados de cualesquiera negociaciones multilaterales relativas al suministro de ayuda alimentaria, especialmente las relativas a las condiciones de los créditos concesionales, y la necesidad de aplicar los resultados de las mismas.
- (e) La situación general de todas las operaciones de ayuda alimentaria y, en particular, las relativas a créditos concesionales, será examinada antes de adoptarse cualquier decisión sobre prórroga del presente Convenio o de cualquier convenio nuevo.
- (f) En el caso de finalización del presente Convenio, el Comité continuará en funciones durante el tiempo necesario para llevar a cabo su liquidación y tendrá los poderes y ejercerá las funciones necesarias para ese fin.
- (g) Todo miembro podrá retirarse del presente Convenio al final de cualquier año, notificando por escrito su baja al depositario por lo menos noventa días antes del final del año que se trate, pero de conformidad con el presente Convenio, no quedará por ello exento de ninguna de las obligaciones contraídas que no hayan sido cumplidas al final de ese año. El miembro informará simultáneamente al Comité de la decisión que haya tomado.
- (h) Todo miembro que se retire del presente Convenio podrá volver a participar posteriormente mediante notificación al Comité y al Depositario. Como condición para volver a participar en el Convenio, el miembro será responsable de cumplir con su compromiso, a partir del año en que el mismo vuelva a participar.

ARTÍCULO XXVI

Convenio Internacional de Cereales

El presente Convenio sustituirá al Convenio sobre Ayuda Alimentaria, 1995, prorrogado, y será uno de los instrumentos constituyentes del Convenio Internacional de Cereales, 1995.

ARTÍCULO XXVII

Textos auténticos

Los textos del presente Convenio en los idiomas español, francés, inglés y ruso son todos igualmente auténticos.

HECHO en Londres, el día 13 de abril de mil novecientos noventa y nueve

ANEXO A

COSTOS DE TRANSPORTE Y OTROS COSTOS OPERATIVOS

Los siguientes costos de transporte y otros costos operativos asociados con aportaciones de ayuda alimentaria se incluyen en los Artículos II (a) (vii), III, X y XIV del presente Convenio:

(a) Costos de transporte

flete, incluso carga y descarga
sobrestadía y despacho
transbordo
ensacado
seguro y supervisión
cargos portuarios y aranceles de almacenamiento en puerto
instalaciones y aranceles de almacenamiento temporal en puerto y
en ruta
emolumentos de transporte dentro del país, alquiler de vehículos,
peaje y escolta, convoy y frontera
alquiler de equipos
aeronaves, transporte aéreo

(b) Otros costos operativos

elementos no alimentarios utilizados por beneficiarios (herramientas,
utensilios, insumos agrícolas)
elementos no alimentarios suministrados a asociados encargados de
la ejecución (vehículos, instalaciones de almacenamiento)
costos de la capacitación de la contraparte
costos operativos de asociados encargados de la ejecución no
incluidos como costos de transporte
molienda y otros costos especiales
costos de ONG en el país
servicios de apoyo técnico y gestión de logística
preparación, valoración, supervisión y evaluación
inscripción de beneficiario
servicios técnicos dentro del país

ANEXO B

PAÍSES BENEFICIARIOS

Países beneficiarios elegibles para la ayuda alimentaria conforme al Artículo VII del presente Convenio se refiere a los países en desarrollo y territorios enumerados como beneficiarios de ayuda por el Comité de Ayuda al Desarrollo (CAD) de la OCDE, en vigor a partir del 1° de enero de 1997, y a países incluidos en la lista de la OMC de países en desarrollo importadores netos de alimentos, en vigor a partir del 1° de marzo de 1999.

(a) Países menos desarrollados

Afghanistan, Angola, Bangladesh, Benin, Bhutan, Burkina Faso, Burundi, Cambodia, Cape Verde, Central African Republic, Chad, Comoros, Congo Dem. Rep., Djibouti, Equatorial Guinea, Eritrea, Ethiopia, Gambia, Guinea, Guinea-Bissau, Haiti, Kiribati, Laos, Lesotho, Liberia, Madagascar, Malawi, Maldives, Mali, Mauritania, Mozambique, Myanmar, Nepal, Niger, Rwanda, Sao Tome and Principe, Sierra Leone, Solomon Islands, Somalia, Sudan, Tanzania, Togo, Tuvalu, Uganda, Vanuatu, Western Samoa, Yemen, Zambia.

(b) Países de bajos ingresos

Albania, Armenia, Azerbaijan, Bosnia and Herzegovina, Cameroon, China, Congo Rep, Côte d'Ivoire, Georgia, Ghana, Guyana, Honduras, India, Kenya, Kyrgyz Rep, Mongolia, Nicaragua, Nigeria, Pakistan, Senegal, Sri Lanka, Tajikistan, Viet Nam and Zimbabwe.

(c) Países de ingresos medianos bajos

Algeria, Belize, Bolivia, Botswana, Colombia, Costa Rica, Cuba, Dominica, Dominican Republic, Ecuador, Egypt, El Salvador, Fiji, Grenada, Guatemala, Indonesia, Iran, Iraq, Jamaica, Jordan, Kazakhstan, Korea (Democratic Republic of), Lebanon, Macedonia (former Yugoslav Republic), Marshall Islands, Micronesia Federated States, Moldova, Morocco, Namibia, Niue, Palau Islands, Palestinian Administered Areas, Panama, Papua New Guinea, Paraguay, Peru, Philippines, St Vincent & Grenadines, Suriname, Swaziland, Syria, Thailand, Timor, Tokelau, Tonga, Tunisia, Turkey, Turkmenistan, Uzbekistan, Venezuela, Wallis and Futuna, and Yugoslavia Federal Republic.

(d) Países en desarrollo importadores netos de alimentos de la OMC (no incluidos precedentemente)

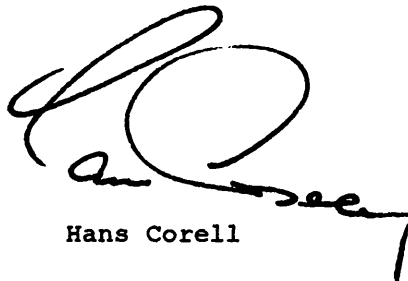
Barbados, Mauritius, St Lucia, Trinidad & Tobago.

I hereby certify that the foregoing text is a true copy of the Food Aid Convention, 1999, done at London on 13 April 1999, the original of which is deposited with the Secretary-General of the United Nations.

Je certifie que le texte qui précède est une copie conforme de la Convention relative à l'aide alimentaire de 1999, faite à Londres le 13 avril 1999, et dont l'original se trouve déposé auprès du Secrétaire général des Nations Unies.

For the Secretary-General,
The Legal Counsel
(Under-Secretary-General
for Legal Affairs)

Pour le Secrétaire général,
Le Conseiller juridique
(Secrétaire général adjoint
aux affaires juridiques)



Hans Corell

United Nations, New York
30 April 1999

Organisation des Nations Unies
New York, le 30 avril 1999

Certified true copy (XIX.41 c)
Copie certifiée conforme (XIX.41 c)
April 1999